FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF **SHARP MINT LIMITED**

RELEVANT PARTICULARS		
1.	Name of the Corporate Debtor	**SHARP MINT LIMITED**
2.	Date of Incorporation of the corporate debtor	31.10.1989
3.	Authority under which the Corporate Debtor is incorporated / registered	Registrar of Companies, Delhi under the Companies Act, 1956
4.	Corporate Identity No. / Limited Liability Identification No.of the Corporate Debtor	**U24200DL1989PLC038212**
5.	Address of the registered office and principal office (if any) of corporate debtor	**Registered Office:** 1st floor, Sager Center, Plot no 9, Gujrawalan Town, New Delhi – 110009 **Unit Address 1:** Plot No. C-3,SMA Co-op Industrial Area, Karnal road, New Delhi **Unit Address 2:** Plot No. F 73 to F 75 A, 76, BCD Industrial Area, Bhiwadi, Alwar, Rajasthan **Unit Address 3:** Plot No. C-2, Industrial Area, Chemical Complex, Barabanki, Uttar Pradesh
6.	Insolvency Commencement Date in respect of corporate debtor	19-05-2023 (Order dated 15.05.2023 served to IRP on 19.05.2023)
7.	Estimated date of closure of insolvency resolution process	10-11-2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	**Rajender Kumar Jain** **IBBI/IPA-001/IP-P00543/2017-2018/10968**
9.	Address and e-mail of the interim resolution professional, as registered with the Board	House No.3698/1, First Floor, Sector 46-C , Chandigarh-160047 E-mail id: rkjain.ip@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	SCO-818, 1st Floor, Above Yes Bank, NAC, Manimajra, Sector 13, Chandigarh-160101 **E-mail:** **SHARPMINTCIRP@GMAIL.COM** Mobile No.-9875921490
11.	Last date for submission of claims	02-06-2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name of the class(es)– NA
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	1.NA 2.NA 3.NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a)Web link: http://ibbi.gov.in/downloadform.html Please refer Note 1 given below for applicable form(s) (b) NA

Notice is hereby given that the Hon'ble Principal Bench, National Company Law Tribunal, New Delhi has ordered the commencement of the Corporate Insolvency Resolution Process of **Sharp Mint Limited** on 15/05/2023, however the order was served to IRP on 19/05/2023.

The **Creditors of Sharp Mint Limited** are hereby called upon to submit their claims with proof on or before 2nd June, 2023to the Interim Resolution Professional at the address mentioned against entry No. 10.

The **Financial Creditors** shall submit their claims with proof by **Electronic means only**. All other Creditors may submit the claims with proof in person, by post or by electronic means.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claims is to be submitted by way of the following specified forms along with documentary proof in support of their claims:

Note-1

Form B: for claims by Operational Creditors (except Workmen and employees)
Form C: for Claims by Financial Creditors
Form CA: for Claims by Financial Creditors in a Class
Form D: for Claims by Workmen and Employees
Form E: for Claims by Authorized Representative of Workmen and Employees
Form F: for Claims by creditors other than financial creditors and operational creditors

Submission of false or misleading proofs of claim shall attract penalties.

Kindly mention contact details in the claim form so that any query regarding claim can be resolved immediately.

Rajender Kumar Jain
Interim Resolution Professional in the matter of Sharp Mint Limited
(Reg. No IBBI/IPA-001/IP-P00543/2017-2018/10968)

Date: 19.05.2023
Place: Chandigarh

POONAWALLA HOUSING FINANCE LIMITED

(FORMERLY KNOWN ASMAGMA HOUSING FINANCE LTD.)
REGD.OFFICE:602, 6TH FLOOR, ZERO ONE IT PARK, SR. NO. 79/1, GHORPADI, MUNDHWA ROAD, PUNE 411036

DEMAND NOTICE UNDER SECTION 13(2) OF THE SARFAESI ACT,2002

You the below mentioned Borrowers/ Co-borrowers /Guarantors have availed Home loans/Loans against Property facility (ies) by mortgaging your Immovable property/ies from Magma Housing Finance Ltd "MHFL" now renamed as Poonawalla Housing Finance Ltd "PHFL". You defaulted in repayment and therefore, your loan/s was classified as Non-Performing Assets. A Demand Notice under Section 13(2) of Securitisation and Reconstruction of Financial Asset and Enforcement of Security Interest Act 2002 for the recovery of the outstanding dues sent on last known addresses however the same have returned un-served. Hence the contents of which are being published herewith as per Section 13(2) of the Act read with Rule 3(1) of The Security Interest (Enforcement) Rules, 2002 as and by way of Alternate Service upon you.

Details of the Borrowers, Co-borrowers, Guarantors, Securities, Outstanding Dues, Demand Notice sent under Section 13(2) and Amount claimed there under are given as under

SR. NO.	NAME OF THE BORROWER, CO-BORROWER, GUARANTOR AND LOAN AMOUNT	DETAILS OF THE SECURED ASSET	DEMAND NOTICE DATE	AMOUNT DUE IN RS.
1.	**SHUBHAM SHUKLA, CHANDRA WATI, PASHUPATI SHUKLA LOAN AMOUNT: RS.840000/- LOAN NO: HF/0031/H/20/100002**	ALL THAT PIECE AND PARCEL OF RESIDENTIAL EASTERN PORTION OF PLOT BEARING NO.-49, ADMEASURING 36 SQ. YDS., OUT OF MUST. NO. 31- KILLA NO.- 21/2/2. MUST. NO.- 33. KILLA NO.- 1/2, 1/4, 1/3, 1/1, RAKBA 10 KANLA, 9 MARLA, SITUATED IN THE AREA OF VILLAGE BALLABAHGARH, DISTRICT FARIDABAD, HARYANA. AND **BOUNDARIES OF THE PLOT- EAST-** OTHERS HOME **WEST-** PART OF PLOT NO.-49 **NORTH-** OTHERS PROPERTY **SOUTH-** ROAD ADMEASURING ARE:- 36 SQ. YDS.	09.05.2023	**RS.928903.46 (RUPEES NINE LACS TWENTY EIGHT THOUSAND NINE HUNDRED THREE AND FORTY SIX PAISAS ONLY) TOGETHER WITH FURTHER INTEREST @ 16.5%P.A TILL REPAYMENT.**
2.	**SATISH KUMAR, LAL SINGH, SUJATA LOAN AMOUNT: RS.10,00,000/-WHICH INCLUDES RS.640000/- VIDE LOAN ACCOUNT BEARING NO. HL/0233/H/19/100011 AND RS. 360000/-VIDE A LOAN ACCOUNT BEARING NO HL/0233/H/19/100041**	ALL THAT PIECE AND PARCEL OF THE HOUSE NO. 6/225/17 KHEWAT NO. 1187 KHATA NO. 1276 KILLA NO. 140/1 (8-0), KANAL 0 MARLA TO THE EXTENT OF 4/160 SHARE BAKDAR 0 KANAL 4 MARLA, SITUATED AT JATOLI, TEHSIL- PATODI, (HEREINAFTER CALLED THE SAID PROPERTY). AND **BOUNDARIES OF THE PLOT NA (AS PER SALE DEED).** **EAST:** PROPERTY OF SOKAT **WEST:** ROAD 15 FT **NORTH:** PROPERTY OF MUNESH **SOUTH:** PROPERTY OF DEVENDER.	09.05.2023	**LOAN NO:HL/0233/H/19/100011 RS.703153.50 (RUPEES SEVEN LACS THREE THOUSAND ONE HUNDRED FIFTY THREE AND FIFTY PAISAS ONLY) TOGETHER WITH FURTHER INTEREST @ 16.5%P.A TILL REPAYMENT. & LOAN NO:HL/0233/H/19/100041 RS.413489.95 (RUPEES FOUR LACS THIRTEEN THOUSAND FOUR HUNDRED EIGHTY NINE AND NINETY FIVE PAISAS ONLY) TOGETHER WITH FURTHER INTEREST @ 16.5%P.A TILL REPAYMENT.**
3.	**SANJEEV, RENU SANJEEV LOAN AMOUNT: RS.17,00,000/-WHICH INCLUDES RS.1100000/- VIDE LOAN ACCOUNT BEARING NO. HF/0179/H/20/100182 AND RS. 600000/-VIDE A LOAN ACCOUNT BEARING NO HF/0179/H/21/100135 LOAN AMOUNT: RS.1100000/- LOAN NO: HF/0179/H/20/100182**	ALL THAT PIECE AND PARCEL OF RESIDENTIAL PROPERTY AREA MEASURING 313 SQ. YDS. OUT OF TOTAL LAND AREA MEASURING 529 SQ. YDS., OUT OF ARAJI KHEWAT/ KHATA NO. 31/34. MUSTKIL NO. 48. KILL NO. 5/2,6.7/1 KITA 3 RAKBA 16 KANAL 0 MURLA KA 7/128 SHARE RAKBA LAND AREA MEASURING 529 SQ. YDS., SITUATED IN THE WAKA MUJA PRAHLADPUR MAJRA DING. TEHSIL BALLABHGARH AND DISTRICT FARIDABAD, HARYANA.AND **BOUNDARIES OF THE PLOT EAST-**RANVIR **NORTH-** ROAD **WEST-** DI GAR **SOUTH-** RAJEEV	09.05.2023	**LOAN NO:HF/0179/H/20/100182 RS.1180164.71 (RUPEES ELEVEN LACS EIGHTY THOUSAND ONE HUNDRED SIXTY FOUR AND SEVENTY ONE PAISAS ONLY) TOGETHER WITH FURTHER INTEREST @ 16.5%P.A TILL REPAYMENT. AND LOAN NO:HF/0179/H/21/100135 RS.634507.05 (RUPEES SIX LACS THIRTY FOUR THOUSAND FIVE HUNDRED SEVEN AND FIVE PAISAS ONLY) TOGETHER WITH FURTHER INTEREST @ 15.75%P.A TILL REPAYMENT.**
4.	**SURESH, SUNITA** **LOAN AMOUNT: RS.1946835/-** **LOAN NO: HF/0245/H/19/100103**	ALL THAT PIECE AND PARCEL OF RESIDENTIAL FLAT NO. GF-1 ON GROUND FLOOR BUILT ON PLOT NO. 179 ADMEASURING BUILT UP ARCA S63 SQ FT. FALLING UNDER KHASRA NO. 301 SITUATED AT AKASH VIHAR COLONY (AKASHWANI) IN VILLAGE SADULABAD PARGANA & TEHSIL LONI DIST. GHAZIABAD (U.P.). "THE SAID PROPERTY'" **BOUNDARIES OF LAND/FLAT/PLOT AS UNDER: EAST WEST** ON OF THE PROPERTY **NORTH SOUTH** PLOT NO. 180 VACANT PLOT GROUND FLOOR 20 FT WIDC ROAD	09.05.2023	**RS.1920642.37(RUPEES NINETEEN LACS TWENTY THOUSAND SIX HUNDRED FORTY TWO AND THIRTY SEVEN PAISAS ONLY) TOGETHER WITH FURTHER INTEREST @ 12.5%P.A TILL REPAYMENT.**
5.	**ARVIND KUMAR, ABHISHEK DHAMA, SEEMA, SANJAY TYAGI, SHIVI INFRASTRUCTURE LOAN AMOUNT: RS.5934010.55/- (RUPEES FIFTY NINE LACS THIRTY FOUR THOUSAND TEN AND FIFTY FIVE PAISAS ONLY) WHICH INCLUDES RS.4486742.41/- VIDE LOAN ACCOUNT BEARING NO. HL/0245/H/14/100059 AND RS1447268.14/- VIDE A LOAN ACCOUNT BEARING NO HL/0245/H/14/100060**	ALL THAT PIECE AND PARCEL OF HOUSE NO. 6/2/10, MEASURING 92.25 SQ. METER, SITUATED AT RESIDENTIAL COLONY VAISHALI GHAZIABAD, TEHSIL & DISTT, GHAZIABAD, U.P.; HEREINAFTER CALLED THE "SAID PROPERTY". **BOUNDARIES OF LAND/FLAT/PLOT IN RESPECT OF THE SAID PROPERTY AS UNDER:** **EAST:** H. NO. 6/2/69 **WEST:** H. NO. 6/2/71 **NORTH:** PUTLA RAOD **SOUTH:** PARK	15.05.2023	**LOAN NO: HL/0245/H/14/100059 RS.3919506.70 (RUPEES THIRTY NINE LACS NINETEEN THOUSAND FIVE HUNDRED SIX AND SEVENTY PAISAS ONLY) TOGETHER WITH FURTHER INTEREST @ 14.05%P.A TILL REPAYMENT. & LOAN NO: HL/0245/H/14/100060 RS.1385200.59 (RUPEES THIRTEEN LACS EIGHTY FIVE THOUSAND TWO HUNDRED AND FIFTY NINE PAISAS ONLY) TOGETHER WITH FURTHER INTEREST @ 16.05%P.A TILL REPAYMENT.**

You the Borrower/s and Co-Borrower/s/Guarantors are therefore called upon to make payment of the above-mentioned demanded amount with further interest as mentioned hereinabove in full within 60 Days of this Notice failing which the undersigned shall be constrained to take action under the act to enforce the above mentioned security/ies. Please Note that as per Section 13(13) of The Said Act, You are in the meanwhile, restrained from transferring the above-referred securities by way of sale, lease or otherwise without our consent.

PLACE: DELHI+NCR
DATE: 20.05.2023

FOR POONAWALLA HOUSING FINANCE LTD
(FORMERLY KNOWN AS MAGMA HOUSING FINANCE LTD)
AUTHORIZED OFFICE

Jammu and Kashmir Bank Ltd.

Impaired Assets Portfolio Management Department
Zonal Office Kathua (J&K), Near Forest protection force office,
Kathua-184102 J&K, Tel: 01922-234663 E: amid.zojtwo@jkbmail.com

Registered office Corporate Headquarters M.A.Road, Srinagar 190001 Kashmir, India
T +91 (0)194 2481 930-35, F +91 (0)194 248 1928,
CIN: L65110JK1938SGC000048 E: info@jkbmail.com, W: www.jkbank.net

SALE CUM AUCTION NOTICE

Sale Notice for sale of immovable / movable properties under the Securitization & Reconstruction of Financial Assets & Enforcement of Security Interest Act 2002 (the Act) & under Rule 8(6) of security interest (enforcement) Rules, 2002 (the Rules)

Sealed bids on the prescribed tender document are invited from the interested parties for purchase of hypothecated assets / mortgaged property/ies / secured assets held as security by the Bank against credit facility/ies availed by Borrowers hereunder. The properties/ secured assets are in possession of our Bank which we intend to sell under the provisions of the SARFAESI Act read with the Rules there under, for the recovery of secured debt.

The sale of properties/secured assets is on **"as is where is", "as is what is" and "whatever there is" basis.**

The tender documents can be obtained from our Branch **I.F. Samba** or from **IAPMD Department Zonal Office Kathua.** Bids can be submitted at **IAPMD Department Zonal Office Kathua** on any working day by or before **16.06.2023 by 4 PM.** Intending purchasers who desire to inspect properties/ secured assets/title deedscan visit Branch **I.F. Samba on any working day from 22.05.2023 to 16.06.2023 between 10.30 A.M to 3 P.M.** Tenders shall be opened by Authorized Officer at **3.00 PM on 17.06.2023 at Zonal Office Kathua,** in the presence of those bidders who intend to be present & they will be given an opportunity of inter- se bidding to improve the offer & the highest bidder shall be declared as successful bid subject to his bid/offer accepted by the Authorized officer. The sale, however, shall be subject to confirmation by the secured creditor. The property/ies shall not be sold below the reserve price. All the attendant charges/ dues including registration charges, Stamp duty, electricity & water charges and taxes and GST etc. shall have to be borne by the purchaser exclusively of hisown. Sealed bids to be accompanied by Earnest Money Deposit being 10% of the Reserve Price by way of Demand Draft in favour of **"Jammu & Kashmir Bank Ltd." Payable at Kathua.** The Earnest Money Deposit (EMD) will not attract any interest. The successful bidder shall have to deposit 25% of the sale amount (inclusive of Earnest Money Deposited) with the Authorized officer on the same day or not later than next working day and the balance amount (75% of the sale consideration) to be deposited within15 days thereafter or within such extended period as agreed upon in writing by and solely at the discretion of the Authorized Officer. In the event of any default in payment of any of these amounts, or if the sale is not completed by reason of any default on part of the successful bidder, the Bank shall be entitled to forfeit all the money paid till then by the successful bidder and the property/ Secured asset shall again be put for resale in absolute discretion of the Authorized Officer. The detailed terms and conditions of sale are prescribed in the tender document available at the **Branch I.F. Samba (BH Cell phone: 9419169144) and IAPMD Department Zonal Office Kathua (Ph. 01922-234663 / Cell phone-9596885222).**

Name of Borrower Firm/ Borrower/ Guarantors/ Mortgagors	**1. M/s Kashmir Katha Industries** Situated at, Phase-II, IGC, SIDCO, Samba (J&K) - 184121 through its Prop. **Mrs. Hala Azhar W/o Sh. Mohd Azhar** (Borrower Firm), **2. Mrs. Hala Azhar W/o Mr. Mohd Azhar** R/o 8/102, Near Raja Lal House, Mohalla Chobfroshan, Saharanpur, (U.P)- 247001, **Also at** Bashir Colony near police post Bathindi, Tehsil Bahu and Distt Jammu (J&K)-181152, (Borrower/Mortgagor), **3. Mr. Nafeez Ahmad S/o Mr. Ajmat Ali urf Goley Khan,** Mohalla: Kasgar Tola, Nanpara, Distt. Bahraich (U.P) -271865 (Mortgagor/Guarantor), **4. Mr. Firoze Ahmed S/o Sh. Ajmat Ali urf Goley Khan,** Mohalla: KasgarTola, Nanpara, Distt. Bahraich (U.P) -271865, (Mortgagor/Guarantor), **5. Mr. Nisar Ahmed S/o Sh. Ajmat Ali urf Goley Khan,** Mohalla: Kasgar Tola, Nanpara, Distt. Bahraich (U.P)- 271865 (Mortgagor/Guarantor), **6. Mr. Vijay Singh S/o Sh. Rabi Singh** R/o Goran Khabbi, Samba (J&K) -184121 (Guarantor).		
Description of property/ Secured Assets	Lease hold rights of 8 Kanals of land situated at Phase-II, IGC, SIDCO Samba (J&K) along with all the Constructions raised thereupon standing in the name of the borrower firm M/s Kashmir Katha Industries through its prop: Mrs. Hala Azhar W/o Mr. Mohd. Azharalong with Plant & Machinery.		
Amount due as on 30.04.2023	**Rs. 17,31,96,251.60** (Rupees Seventeen Crore Thirty One Lac Ninety Six Thousand Two Hundred Fifty One and paisa sixty only) Plus charges, cost incurred / to be incurred.		
Reserve Price (In lacs)		**Reserve Price**	**EMD (10 %)**
	Lease hold rights of 8 Kanals of land situated at Phase-II, IGC, SIDCO Samba (J&K) along with all the Constructions raised thereupon standing in the name of the borrower firm M/s Kashmir Katha Industries through its prop: Mrs. Hala Azhar W/o Mr. Mohd Azhar .	**Rs. 243.89 Lac**	**Rs. 24.39 Lac**
	Plant and machinery	**Rs. 303.75 Lac**	**Rs. 30.38 Lac**
Name of Borrower Firm/ Borrower/ Guarantors/ Mortgagors	**1. M/s Jammu Industries** Situated at Phase-2, IGC, SIDCO, Samba (J&K) -184121 through its Prop: **Mr. Khallilullah S/o Mr. Noor Mohammad** (Borrower Firm), **2. Mr. Khallilullah S/o Mr.Noor Mohammad,** R/o; House No.135, Mohalla Jubliganj Pashchimi, Tehsil: Nanpara, Distt. Bahraich, (U.P)- 271865 (Borrower/Mortgagor), **3. Mr. Firoze Ahmed S/o Sh. Ajmat Ali urf Goley Khan,** Mohalla: Kasgar Tola, Nanpara, Distt. Bahraich (U.P) -271865 (Mortgagor/Guarantor), **4. Mr. Nisar Ahmed S/o Sh. Ajmat Ali urf Goley Khan,** Mohalla: Kasgar Tola, Nanpara, Distt. Bahraich (U.P)- 271865 (Mortgagor/ Guarantor)		
Description of property/ Secured Assets	Lease hold rights of 4 Kanals& 8.94 Marlas of land situated at Phase-II, IGC, SIDCO Samba (J&K) alongwith all the constructions raised thereupon standing in the name of the borrower firm M/S Jammu Industries through its prop: Mr. Khallilullah S/oMr.Noor Mohammad alongwith Plant & Machinery and stock.		
Amount due as on 30.04.2023	**Rs. 10,53,00,469.32** (RupeesTen Crore Fifty Three Lac Four Hundred Sixty Nine and paisa Thirty Two only) Plus charges, cost incurred / to be incurred.		
Reserve Price (In lacs)		**Reserve Price**	**EMD (10 %)**
	Lease hold rights of 4 Kanals& 8.94 Marlas of land situated at Phase-II, IGC, SIDCO Samba (J&K) alongwith all the constructions raised thereupon standing in the name of the borrower firm M/s Jammu Industries through its prop: Mr. Khallilullah S/o Mr.Noor Mohammad.	**Rs. 213.73 Lac**	**Rs. 21.37 Lac**
	Plant and machinery	**Rs. 324.00 Lac**	**Rs. 32.40 Lac**
	Stock	**Rs. 79.85 Lac**	**Rs. 7.99 Lac**

1. In the event if combined bid for both land & building and Plant & Machinery is not received the Bank will have sole discretion to first accept the bid for sale of Plant & machinery and bid for sale of land & building will be accepted only after successful auction of Plant & Machinery.

2. Land & building shall not be sold exclusively without the sale of Plant & Machinery.

The Authorized Officer reserves the right to reject all or any offer without assigning any reason. This publication is also 15 days notice to the Borrower/Mortgagors/Guarantors of the above said loan account about holding of sale on above mentioned date/ place if the outstanding dues are not paid in full. The property is free from all the encumbrances to the best of knowledge of Authorized officer.

Note: -Applications without Tender document & EMD shall not be entertained.

Date: 18.05.2023 **Place: Kathua** **Authorised Officer**

CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED

Corporate Office: 1st Floor, 'Dare House', No.2, N.S.C. Bose Road, Chennai-600 001
Branch Office: 1st & 2nd Floor, Plot No.6, Main Pusa Road, Karol Bagh, New Delhi - 110 005.

POSSESSION NOTICE
Under Rule 8 (1)

WHEREAS the undersigned being the Authorised Officer of M/s. Cholamandalam Investment And Finance Company Limited ,under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 hereinafter called the Act and in exercise of powers conferred under Section 13[12] read with Rules 3 of the Security Interest [Enforcement] Rules, 2002 issued demand notices calling upon the borrowers, whose names have been indicated in Column [B] below on dates specified in Column [C] to repay the outstanding amount indicated in Column [D] below with interest thereon within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers in particular and the Public in general that the undersigned has taken possession of the properties mortgaged with the Company described in Column [E] herein below on the respective dates mentioned in Column [F] in exercise of the powers conferred on him under Section 13[4] of the Act read with Rule 3 of the Rules made there under.

The borrowers in particular and the Public in general are hereby cautioned not to deal with the properties mentioned in Column [E] below and any such dealings will be subject to the charge of M/s. Cholamandalam Investment And Finance Company Limited for an amount mentioned in Column [D] along with interest and other charges.

Under section 13 [8] of the Securitisation Act, the borrowers can redeem the secured asset by payment of the entire outstanding including all costs, charges and expenses before notification of sale.

SL NO	NAME AND ADDRESS OF APPLICANT & LOAN ACCOUNT NUMBER	DATE OF DEMAND NOTICE	OUTSTANDING AMOUNT	DETAILS OF PROPERTY POSSESSED	DATE OF POSSESSION
[A]	[B]	[C]	[D]	[E]	[F]
1.	**Loan A/c No. No. X0HEELD00001750730, X0HEDHE00001355401, X0HEDES00002162189)** **1.PRITHVIDUTT SHARMA** (Applicant) WZ-10 (Front Side Portion)10 SF, WZ-Block,Dayal Sar Colony , Uttam Nagar, New Delhi- 110059 **2.PRITHVIDUTT SHARMA** (Applicant) Z-68, Shop No.3 , Dayal Sar Road ,Uttam Nagar , New Delhi-110059 **3.PRITHVIDUTT SHARMA (Applicant)** WZ-40 A ,Dayal Sar road ,Uttam Nagar, New Delhi-110059 **4.PRITHVIDUTT SHARMA (Applicant)** WZ-38,Dayal Sar road ,Uttam Nagar, New Delhi-110059 **5.Renu Sharma (Co_Applicant)** WZ-10 (Front Side Portion) 10 SF, WZ-Block , Dayal Sar Colony,Uttam Nagar, New Delhi-110059 **6.Renu Sharma (Co_Applicant)** Z-68, Shop No.3 , Dayal Sar Road ,Uttam Nagar , New Delhi-110059 **7.Renu Sharma (Co_Applicant)** WZ-40 A ,Dayal Sar road ,Uttam Nagar, New Delhi-110059 **8.Renu Sharma (Co_Applicant)** WZ-38 , Dayal Sar road ,Uttam Nagar , New Delhi-110059 **9.M/S PD Electricals (Co_Applicant)** WZ-10 (Front Side Portion) 10 SF, WZ- Block , Dayal Sar Colony , Uttam Nagar, New Delhi-110059 **10.M/S PD Electricals (Co_Applicant)** Z-68, Shop No.3 , Dayal Sar Road ,Uttam Nagar , New Delhi-110059 **11.M/S PD Electricals (Co_Applicant)** WZ-40 A ,Dayal Sar road ,Uttam Nagar, New Delhi-110059 **12.M/S PD Electricals (Co_Applicant)** WZ-38 , Dayal Sar road ,Uttam Nagar , New Delhi-110059	**09-02-2023**	**Rs. 31,40,273/- as on 17-01-2023**	**Property 1:** Shop On Ground Floor Without Roof Rights Area Measuring 15 Sq.Yds. (8.1/2X15.2) Portion Of Property No.Wz-68 , Part Of Kihasra No.89/14/2 Situated In Village Hastsal Colony Known As Dayal Sar, Uttam Nagar ,New Delhi. Which Is Bounded As Under: East- Road 30Ft , West- Portion Of This Plot, North- Other Shop , South- Others Shop. **Property 2:** Second Floor With Roof Rights, Front Side Portion Built On Northern Portion, Area Measuring 108 Sq.Yds.PartOf Property Bearing Wz-10 Measuring 250 Sq.Yds. Out Of Khasra No.90/4/1 , 90/4/2 , 90/5/1 , & 90/5/2 Situated In The Area Of Village Hastsal Colony Known As Dayal Sar,Uttam Nagar, New Dehli.	**19-MAY-2023 SYMBOLIC**

Date : 20 /05/2023 Place DELHI **Authorised Officer : Cholamandalam Investment And Finance Company Limited**

SPS INTERNATIONAL LIMITED

Registered Office Plot No. 15/1, Ground Floor, Main Mathura Road, Faridabad, Haryana, 121003
CIN: L74140HR1993PLC031900
E-mail ID : info@spsintl.co.in, Contact No. 0129-7117719

STATEMENT OF STANDALONE AUDITED RESULTS FOR THE QUARTER AND YEAR ENDED MARCH 31, 2023

(Rs. in Lacs)

Particulars	Quarter Ended			Year ended	
	31/03/2023 (Audited)	31/12/2022 (UnAudited)	31/03/2022 (Audited)	31/03/2023 (Audited)	31/03/2022 (Audited)
I. Revenue from Operations			-	-	77.49
Interest Income	1.58	**11.00**	-	12.76	-
Total Revenue from Operations	**1.58**	**11.00**	-	**12.76**	**77.49**
Other Income	0	**0**	-	-	52.23
Total Income	**1.58**	**11.00**	-	**12.76**	**129.72**
II. Expenses				-	
(i)Cost of material consumed		-		-	31.99
(ii)Purchases of Stock in Trade		-		-	-
(iii)Changes in inventories of finished goods, work in progess and stock in trade		-	-	-	155.12
(iv)Employee Benefits Expenses	0.43	**0.43**	0.30	1.48	4.78
(v)Finance Cost			-	-	2.87
(v)Depriciation and Amortisation Expense	0.12	**0.10**	-	0.24	12.15
(vi)Other Expenses	9.59	**3.54**	5.75	23.72	149.95
Total Expenses	**10.14**	**4.07**	**6.05**	**25.44**	**356.86**
				-	
III. Profit/(Loss) before exceptional items and tax (I-II)	**(8.57)**	**6.93**	**(6.05)**	**(12.68)**	**(227.14)**
IV. Exceptional items	**0.00**	**0.00**	0.00	0.00	0.00
V. Profit/(Loss) before Tax (III-IV)	**(8.57)**	**6.93**	**(6.05)**	**(12.68)**	**(227.14)**
VI. Tax Expense:				-	
(i)Current Tax				-	
(ii)Deferred Tax(Net)				-	
(iii) Provision for taxation				-	0
VII. Net Profit/(Loss) for the period (V-VI)	**(8.57)**	**6.93**	**(6.05)**	**(12.68)**	**(227.14)**
VIII. Other Comprehensive Income A. Items that will not be reclassified to profit or loss				-	
(i) Reimbursement Gain /(Loss) of the Defined Benefit Plan				-	-
(ii)Net Gain on equity Instrument designated at FVOCI for the year				-	-
(iii) Income tax relating to items that will not be reclassified to profit or loss				-	-
B. Items that will be reclassified to profit or loss.				-	-
Total other Comprehensive income (A+B)				-	-
IX. Total Comprehensive income (VII+VIII)	**(8.57)**	**6.93**	**(6.05)**	**(12.68)**	**(227.14)**
X. Paid-up Equity Share Capital Equity Shares of(Face Value Rs. 10/-)	**423.79**	**423.79**	**322.59**	**423.79**	**322.59**
XI. Reserves as at 31st March				-	**(11.06)**
XII. Earnings Per Share (EPS) on Face Value Rs. 10/-					
(a) Basic	**(0.20)**	**0.16**	**(0.19)**	**(0.30)**	**(7.04)**
(b) Diluted	**(0.20)**	**0.16**	**(0.19)**	**(0.30)**	**(7.04)**

Notes:

1- The Company is having only one business activity so the segment reporting under Ind AS-108 is not required.
2- The Above result were reviewed by the Audit Committee and approved by the Board of Directors of the Company in their meeting held on 19th May, 2023. The Statutory Auditor of the Company have provided the limited review report for the same.
3- Figures or previous periods were re-grouped/re-classified wherever necessary to confirm to the periods of current periods.
4- Indian Accounting Standards are applicable on the Company w.e.f 1st April 2017

For SPS International Limited
SD
Rahul Jain
Managing Director
DIN: 00442109

Date : 19th May, 2023.
Place : Faridabad

TATA CAPITAL FINANCIAL SERVICES LIMITED

Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai-400013.
CIN : U67100MH2010PLC210201

Appendix – IV [Refer Rule – 8(1)] POSSESSION NOTICE

Whereas the undersigned being the Authorized Officer of Tata Capital Financial Services Limited under the Securitization, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) rules 2002, issued a demand notice dated 09/09/2022 upon the borrower TIL Limited (Borrower/ Mortgagor) and Mr. Sumit Mazumder (Guarantor) to repay the amount mentioned in the notice being **Rs. 21,96,06,087.22/- (Rupees Twenty One Crore Ninety Six Lakh Six Thousand Eighty Seven and Paisa Twenty Two Only)** outstanding as on 08.09.2022 with incidental expenses, cost, charges etc. within 60 days from the date of receipt of the said notice.

The Borrower/Guarantors having failed to repay the said amount, notice is hereby given to the Borrower and Guarantors in particular and the Public in General that the Tehsildar-Cum-Executive Magistrate has taken the physical possession of the property described herein below, pursuant to the orders dated 31.12.2022 passed by the Hon'ble District Magistrate, Ghaziabad in Order No 9939/2022 in terms of the power vested in Hon'ble District Magistrate, Ghaziabad under Section 14 of the said SARFAESI Act read with rule 8 of the said rules and the same have been handed to the undersigned, being the Authorized Officer of Tata Capital Financial Services Limited on this 16th Day of May of the year 2023

The Borrower(s)/Co-Borrower (s)/ Mortgagor(s)/ Guarantor(s) above said in particular and the Public in General is hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of Tata Capital Financial Services Limited for an amount **Rs. 21,96,06,087.22/- (Rupees Twenty One Crore Ninety Six Lakh Six Thousand Eighty Seven and Paisa Twenty Two Only)** outstanding as on 08.09.2022, together with further interest thereon at the contractual rate of interest till the date of payment & expenses thereon.

The Borrower(s)/Co-Borrower(s)/ Mortgagor(s)/ Guarantor(s)'s attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE MORTGAGED PROPERTIES

Survey/Door Patta/ Khata No.	9-1-252/3, Asst No.40671
Plot No......../Flat No.	Industrial Plot No.11
Measurement/Extent of property	21,276.80 Sq. Meters
Location/ Land Marks/ Name of the area, Mohalla (It should give clear location of the property so as to reach the spot in case of need)	Leasehold rights in Industrial Plot No.11, measuring 21,276.80 Sq. Meters, situated in the layout plan of Sahibabad Industrial Area, Site-IV, Ghaziabad
City / District	Ghaziabad
Boundaries:	As per site plan attached with Lease Deed
East by	Plot No.12
West by	Plot No.10
South by	Road 150 Meter Wide
North by	Railway Line

Date: 20/05/2023
PLACE: Ghaziabad

Sd/- Authorised Officer,
For Tata Capital Financial Services Limited

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SHARP MINT LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	**SHARP MINT LIMITED**
2.	Date of incorporation of corporate debtor	31.10.1989
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi under the Companies Act, 1956
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	**U24200DL1989PLC038212**
5.	Address of the registered office and principal office (if any) of corporate debtor	**Registered Office:** 1st floor, Sager Center, Plot No. 9, Gujrawalan Town, New Delhi – 110009 **Unit Address 1:** Plot No. C-3,SMA Co-op Industrial Area, Kamal road, New Delhi **Unit Address 2:** Plot No. F 73 to F 75 A, 76, BCD Industrial Area, Bhiwadi, Alwar, Rajasthan **Unit Address 3:** Plot No. C-2, Industrial Area, Chemical Complex, Barabanki, Uttar Pradesh
6.	Insolvency commencement date in respect of corporate debtor	19-05-2023 (Order dated 15.05.2023 served to IRP on 19.05.2023)
7.	Estimated date of closure of insolvency resolution process	**10-11-2023**
8.	Name and registration number of the insolvency professional acting as interim resolution professional	**Rajender Kumar Jain** **IBBI/IPA-001/IP-P00543/2017-2018/10968**
9.	Address and e-mail of the interim resolution professional, as registered with the Board	House No.3698/1, First Floor, Sector 46-C , Chandigarh-160047 E-mail id: rkjain.ip@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	SCO-818, 1st Floor, Above Yes Bank, NAC, Manimajra, Sector 13, Chandigarh-160101 E-mail: SHARPMINTCIRP@GMAIL.COM Mobile No. 9875921490
11.	Last date for submission of claims	02-06-2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es)- NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. NA 2. NA 3. NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: http://ibbi.gov.in/downloadform.html (b) NA

Notice is hereby given that the Hon'ble Principal Bench, National Company Law Tribunal, New Delhi has ordered the commencement of the Corporate Insolvency Resolution Process of **Sharp Mint Limited** on 15/05/2023, however the order was served to IRP on 19/05/2023.

The Creditors of **Sharp Mint Limited** are hereby called upon to submit their claims with proof on or before 2nd June, 2023to the Interim Resolution Professional at the address mentioned against entry No. 10.

The **Financial Creditors** shall submit their claims with proof by **Electronic means** only. All other Creditors may submit the claims with proof in person, by post or by electronic means.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claims is to be submitted by way of the following specified forms along with documentary proof in support of their claims:

Note-1
Form B: for claims by Operational Creditors (except Workmen and employees)
Form C: for Claims by Financial Creditors
Form CA: for Claims by Financial Creditors in a Class
Form D: for Claims by Workmen and Employees
Form E: for Claims by Authorized Representative of Workmen and Employees
Form F: for Claims by creditors other than financial creditors and operational creditors
Submission of false or misleading proofs of claim shall attract penalties.

Kindly mention contact details in the claim form so that any query regarding claim can be resolved immediately.

Rajender Kumar Jain
Interim Resolution Professional in the matter of Sharp Mint Limited
(Reg. No IBBI/IPA-001/IP-P00543/2017-2018/10968)

Date: 19.05.2023
Place: Chandigarh

Cholamandalam investment and Finance Company Limited

Corporate Office: No.2, Dare House, 1st Floor, NSC Bose Road, Chennai – 600 001.
Branch Office: 1st & 2nd Floor, Plot No.6, Main Pusa Road, Karol Bagh, New Delhi - 110 005
Contact No: Mr. Sudhir Tomar Mob No. 9818460101

E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 9 (1) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower / Co-Borrower/ Mortgagor (s) that the below described immovable properties mortgaged to the Secured Creditor, the Symbolic/Physical possession of which has been taken by the Authorised Officer of Cholamandalam investment and Finance Company Limited the same shall be referred herein after as Cholamandalam investment and Finance Company Limited . The Secured Assets will be sold on "As is where is", "As is what is", and "Whatever there is" basis through E-Auction.

It is hereby informed to General public that we are going to conduct public E-Auction through website https://chola-lap.procure247.com/

S.N.	Account No. and Name of borrower, co- borrower, Mortgagors	Date & Amount as per Demand Notice U/s 13(2)	Descriptions of the property /Properties	Reserve Price, Earnest Money Deposit & Bid Increment Amount (In Rs.)	E-Auction Date and Time, EMD Submission Last Date Inspection Date
1.	**Loan Account No . .X0HEEDL00001932263, X0HEEDL00001935970, X0HEEDL00002587771 and HE02EDL00000004448** **1. HARJEET SINGH** WZ-88 (WZ-88A) F/F, Street No 13 Krishna Puri Mkt, Delhi – 110018. **2. ADVANCE TECHNO PRODUCTS** SHOP NO.-3, WZ-4, Street No -11, Krishna Puri Mkt, Delhi – 110018. **3. M/s ADVANCE TECHNO PRODUCTS INDIA** SHOP NO.3, WZ-4, G/F Street No.- 11 Krishna Park, New Delhi-110018. **4.HARJINDER KAUR** At: WZ-88 Street No.13 Krishna Puri Tilak Nagar, New Delhi-110018. **Also At:** Harjinder Kaur M/s Advance Techno Products WZ-4 G/F Shop G.N.11, Krishna Park New Delhi -110018. **Also At:** Harjinder Kaur M/s Advance Techno Products India SHOP N0-3 WZ-4 Street No-11, Krishna Park, New Delhi-110018.	**15/04/2022** **Rs.78,45,977.77/** **Type of Possession** **PHYSICAL**	**Property No.-1:** All that piece and parcel of property bearing on Ground Floor without roof rights in the part of the property bearing WZ -88 built on Plot No. 68, 83, 88 land measuring 98 Sq.yds out of Khasra No. 1 situated in the area of village Nangli Jalab, Delhi in the colony known as Krishna Puri, New Delhi which is bounded as under :- East :- Passage 15 Ft, West :- Remaining portion of said property, North :- Others Property, South :- Road 30 feet **Property No.-2:** All that piece and parcel of Shop on Ground Floor bearing Pvt. No. 3 area measuring 21.30 Sq.Yds approx size "8X24" with roof and terrace rights out of property No.WZ-4 (Plot No.4), Gali No.11, Krishna Park, Tilak Nagar, New Delhi which is bounded as under :- East – Remaining Portion, West – Plot No.5 and Road, North – Other's Property, South –Property of Gobind Ram	**Rs. 30,00,000 /-** **Rs. 3,00,000/-** **Rs.50,000/-** **Rs 60,00,000 /-** **Rs. 6,00,000/-** **Rs.1,00,000/-**	**09.06.2023 at 11.00 a.m to 1:00 p.m** **08.06.2023, 10.00 am to 5.00p.m** **As per appointment**

1. All Interested participants / bidders are requested to visit the website https://chola-lap.procure247.com/ & https://www.cholamandalam.com/auction-notices. For details, help, procedure and online training on e-auction, prospective bidders may contact (Muhammed Rahees – 81240 00030), Ms.Procure247.; Contact Mr. Alpesh Borisa Cell No. 7046612345/ 9898056524,. Email id : alpesh@procure247.com, suraj@tender247.com, parin@tender247.com

2. For further details on terms and conditions please visit https://chola-lap.procure247.com/ & https://www.cholamandalam.com/auction-notices to take part in e-auction.

THIS IS ALSO A STATUTORY 15 DAYS SALE NOTICE UNDER RULE 9(1) OF SECURITY INTEREST (ENFORCEMENT) RULES,2002

Place: DELHI, NCR Date : 20-05-2023 **Sd/- Authorised Officer Cholamandalam Investment and Finance Company Limited**

एनाटोमिक आयरन इंडिया प्राईवेट लिमिटेड

CIN : U74999DL2019PTC357862
एफएफ/12ए फार्स्ट फ्लोर, टीडीआई डिस्ट्रिक्ट सेन्टर, जसोला साऊथ दिल्ली नई दिल्ली–110025 इंडिया
ईमेल आई डी : director@anatomiciron.com
मोबाइल नं : 9930372925

"प्रपत्र सं. आइएनसी–26"

कंपनी (निगमन) नियम, 2014 के नियम 30 के अनुसरण में केन्द्रीय सरकार क्षेत्रिय निदेशक के समक्ष उत्तरी क्षेत्र, दिल्ली कंपनी अधिनियम, 2013 की धारा 13 की उपधारा (4) और कंपनी (निगमन) नियम, 2014 के नियम 30 के उपनियम (5) के खंड (अ) के मामले में

और

एनाटोमिक आयरन इंडिया प्राईवेट लिमिटेड (CIN : U74999DL2019PTC357862) जिसका रजिस्ट्रीकृत कार्यालय : एफएफ/12ए, फार्स्ट फ्लोर, टीडीआई डिस्ट्रिक्ट सेन्टर, जसोला साऊथ दिल्ली नई दिल्ली–110025 इंडिया

....आवेदक कंपनी/याचिकाकर्ता

आम जनता को यह सूचना दी जाती है कि यह कंपनी केन्द्रीय सरकार के समक्ष कंपनी अधिनियम, 2013 की धारा 13 के अधीन आवेदन फाइल का प्रस्ताव करती है जिसमें कंपनी का रजिस्ट्रीकृत कार्यालय **"राष्ट्रीय राजधानी क्षेत्र दिल्ली" से "उत्तर प्रदेश राज्य"** में स्थानांतरित करने के लिए तारीख **17 मई, 2023** को आयोजित असाधारण सामान्य बैठक में पारित विशेष संकल्प के संदर्भ मे कंपनी के मेमोरेंडम ऑफ एसोसिएशन में संशोधन की पुष्टि की मांग की गई है।

कंपनी के रजिस्ट्रीकृत कार्यालय के प्रस्तावित स्थानांतरण से यदि किसी व्यक्ति का हित प्रभावित होता है तो वह व्यक्ति या तो निवेशक शिकायत प्ररुप फाइल कर एमसीए–21 पोर्टल (www.mca.gov.in) में शिकायत दर्ज कर सकता है या एक शपथ पत्र जिसमें उनके हित का प्रकार और उसके विरोध का कारण उल्लिखित हो के साथ अपनी आपत्ति क्षेत्रिय निदेशक उत्तरी क्षेत्र, को इस सूचना के प्रकाशन की तारीख से 14 दिनो के भीतर बी–2 विंग, द्वितीय तल, पंडित दीनदयाल अंत्योदय भवन, सीजीओ कॉम्प्लेक्स, नई दिल्ली–110003 पते पर पंजीकृत डाक दवारा भेज सकता है या सुपुर्द कर सकते है और इसकी प्रति आवेदक कंपनी को उनके उपरोक्त रजिस्ट्रीकृत कार्यालय के पते पर भी भेजेगा।

एफएफ/12ए, फार्स्ट फ्लोर, टीडीआई डिस्ट्रिक्ट सेन्टर, जसोला साऊथ दिल्ली नई दिल्ली–110025 इंडिया

कृते आवेदक की ओर से
एनाटोमिक आयरन इंडिया प्राईवेट लिमिटेड
तिथि : 20.05.2023
स्थान : दिल्ली
हस्ता./–
(निदेशक)
निसारहम्मद हामिद चौगुले
(डीआईएन : 08823626)

पल्लू ट्रेडर्स प्राईवेट लिमिटेड

CIN:U74899DL1993PTC052183
पंजी. कार्यालयः बीक्यू–6, शालीमार बाग (वेस्ट) नई दिल्ली डीएल 110088 आईएन
प्रपत्र सं. आईएनसी–26
[कंपनी (निगमन) नियमावली, 2014 के नियम 30 के अनुपालन में]

एक राज्य से दूसरे राज्य में कम्पनी के पंजीकृत कार्यालय के परिवर्तन के लिये समाचार पत्र में प्रकाशित करने के लिये विज्ञापन

केन्द्र सरकार, उत्तरी क्षेत्र पीठ दिल्ली के समक्ष

कम्पनी अधिनियम, 2013 की 13 उप–धारा (4) तथा कंपनी (निगमन) नियमावली, 2014 के नियम 30 के उप-नियम (5) के क्लॉज (ए) के मामले में

तथा

पल्लू ट्रेडर्स प्राईवेट लिमिटेड जिसका पंजी. कार्यालयः बीक्यू–6, शालीमार बाग (वेस्ट) नई दिल्ली डीएल 110088 आईएन में है, के मामले में

...... **याचिकाकर्ता**

एतद्द्वारा आम जनता को सूचित किया जाता है कि **''दिल्ली राज्य''** से **''उत्तर प्रदेश राज्य''** में उसके पंजीकृत कार्यालय को परिवर्तित करने के लिए कंपनी को सक्षम बनाने के लिए बुधवार, 3 मई, 2023 को आयोजित असाधारण आमसभा में पारित विशेष प्रस्ताव के अनुसार कंपनी के मेमोरैंडम ऑफ एसोसिएशन के परिवर्तन की पुष्टि के लिए कंपनी अधिनियम, 2013 की धारा 13 के अंतर्गत यह कंपनी केन्द्र सरकार के पास आवेदन करने का प्रस्ताव करती है।

कंपनी के पंजीकृत कार्यालय के इस प्रस्तावित परिवर्तन से यदि किसी व्यक्ति का हित प्रभावित होता हो, वे एमसीए–21 पोर्टल (www.mca.gov.in) पर निवेशक शिकायत प्रपत्र दाखिल करें अथवा उसके नीचे वर्णित पंजीकृत कार्यालय में आवेदक कंपनी को उसकी एक प्रति के साथ इस सूचना के प्रकाशन की तिथि से चौदह दिनों के भीतर अपने हित की प्रकृति तथा आपत्ति के कारणों का उल्लेख करते हुए एक शपथ पत्र द्वारा समर्थित अपनी आपत्ति क्षेत्रीय निदेशक के पतेः बी–2 विंग, 2रा तल, पर्यावरण भवन, सीजीओ कॉम्प्लैक्स, नई दिल्ली–110003 में जमा करें या जमा कराएं या पंजीकृत डाक से भेजेंः

पंजीकृत कार्यालय का पताः बीक्यू–6, शालीमार बाग (वेस्ट) नई दिल्ली डीएल 110088 आईएन

आवेदक के लिये तथा उसकी ओर से
हस्ता./–
विक्रान्त बंसल
निदेशक
स्थानः दिल्ली
तिथिः 19.5.2023
(DIN:00874389)

आरजी रिफाइनरीज प्राईवेट लिमिटेड

CIN : U74900DL2015PTC288719
शॉप नं. 75 एण्ड 76, बिल्डिंग नम्बर. 1184 तीसरा फ्लोर, कूचा महाजनी, चाँदनी चौक, दिल्ली–110006, फोन नं : 011–40817471
ईमेल आई डी : delhi@rgrefineries.com

"प्रपत्र सं. आइएनसी–26"

कंपनी (निगमन) नियम, 2014 के नियम 30 के अनुसरण मे केन्द्रीय सरकार क्षेत्रिय निदेशक के समक्ष उत्तरी क्षेत्र, दिल्ली कंपनी अधिनियम, 2013 की धारा 13 की उपधारा (4) और कंपनी (निगमन) नियम, 2014 के नियम 30 के उपनियम (5) के खंड (अ) के मामले में

और

आरजी रिफाइनरीज प्राईवेट लिमिटेड (CIN : U74900DL2015PTC288719) जिसका रजिस्ट्रीकृत कार्यालय : शॉप नं. 75 एण्ड 76, बिल्डिंग नम्बर. 1184 तीसरा फ्लोर, कूचा महाजनी, चाँदनी चौक, दिल्ली–110006,

.....आवेदक कंपनी/याचिकाकर्ता

आम जनता को यह सूचना दी जाती है कि यह कंपनी केन्द्रीय सरकार के समक्ष कंपनी अधिनियम, 2013 की धारा 13 के अधीन आवेदन फाइल का प्रस्ताव करती है जिसमें कंपनी का रजिस्ट्रीकृत कार्यालय **"राष्ट्रीय राजधानी क्षेत्र दिल्ली" से "उत्तराखण्ड राज्य"** में स्थानांतरित करने के लिए तारीख **10 अप्रैल, 2023** को आयोजित असाधारण सामान्य बैठक में पारित विशेष संकल्प के संदर्भ मे कंपनी के मेमोरेंडम ऑफ एसोसिएशन में संशोधन की पुष्टि की मांग की गई हैं।

कंपनी के रजिस्ट्रीकृत कार्यालय के प्रस्तावित स्थानांतरण से यदि किसी व्यक्ति का हित प्रभावित होता है तो वह व्यक्ति या तो निवेशक शिकायत प्ररुप फाइल कर एमसीए–21 पोर्टल (www.mca.gov.in) में शिकायत दर्ज कर सकता है या एक शपथ पत्र जिसमें उनके हित का प्रकार और उसके विरोध का कारण उल्लिखित हो के साथ अपनी आपत्ति क्षेत्रिय निदेशक उत्तरी क्षेत्र, को इस सूचना के प्रकाशन की तारीख से 14 दिनो के भीतर बी–2 विंग, द्वितीय तल, पंडित दीनदयाल अंत्योदय भवन, सीजीओ कॉम्प्लेक्स, नई दिल्ली–110003 पते पर पंजीकृत डाक दवारा भेज सकता है या सुपुर्द कर सकते है और इसकी प्रति आवेदक कंपनी को उनके उपरोक्त रजिस्ट्रीकृत कार्यालय के पते पर भी भेजेगा।

शॉप नं. 75 एण्ड 76, बिल्डिंग नम्बर. 1184 तीसरा फ्लोर, कूचा महाजनी, चाँदनी चौक, दिल्ली–110006,

कृते आवेदक की ओर से
आरजी रिफाइनरीज प्राईवेट लिमिटेड
तिथि : 20.05.2023
स्थान : दिल्ली
हस्ता./–
(निदेशक)
थलेयकरा पांडेयिल अजनास
(डीआईएन : 08482440)

भारतीय रेलवे
रेलवे विद्युतीकरण

निविदा सूचना सं. RE/MS/CIVIL/2023-05
दिनांकः 10.05.2023

भारत के राष्ट्रपति के लिए और उनकी ओर से, उप मुख्य अभियंता, रेलवे विद्युतीकरण, चेन्नई, एगमोर, निम्नलिखित कार्यों के लिए ई–निविदा आमंत्रित करते हैं। निविदाएं 05.06.2023 को 15.00 बजे तक वेबसाइट www.ireps.gov.in के माध्यम से ऑनलाइन जमा की जाएंगी।

बोलीदाता अपनी मूल/संशोधित बोलियां अंतिम तिथि और समय तक ही जमा कर सकेंगे। इस निविदा के लिए मैनुअल प्रस्तावों की अनुमति नहीं है, और प्राप्त ऐसे किसी भी मैनुअल प्रस्ताव को नजरअंदाज कर दिया जाएगा और सरसरी तौर पर खारिज कर दिया जाएगा।

कार्य का नामः दक्षिण रेलवे के पलक्कड़ डिवीजन में शोरानूर–नीलांबुर रोड सेक्शन में ओएचई ब्रिज मास्ट प्रदान करने के लिए विभिन्न जलमार्ग प्रमुख पुलों के कटे हुए वाटर पोर्शन के आसपास स्वतंत्र पायर का प्रस्तावित निर्माण। लगभग नकद मूल्य (रु.): 2,96,90,428.73/–, जमा धरोहर राशि (रु.): 2,98,500.00/–, महीनों में पूर्णता की अवधिः छह माह।

विस्तृत निविदा आमंत्रण सूचना (एनआईटी) और निविदा दस्तावेज वेबसाइट www.ireps.gov.in पर उपलब्ध हैं और निविदाकारों को सलाह दी जाती है कि वे इसे देखें। निविदाकर्ताओं को यह भी सलाह दी जाती है कि वे जीएसटी सहित अपनी दरें उद्धृत करें।

Follow us on : twitter.com/GMSRailway

दक्षिणी रेलवे

ई–निविदा सूचना सं. 01-DCE-CN-I-MDU-2023-OT

भारत के राष्ट्रपति के लिए और उनकी ओर से, उप मुख्य अभियंता, निर्माण/आई /दक्षिण रेलवे, अरसरदी, मदुरै – 625016 हमारे पोर्टल www.ireps.gov.in में निविदा आमंत्रण सूचना (एनआईटी) के अनुसार निम्नलिखित कार्यों के लिए ई–निविदा आमंत्रित करते हैं। निविदा के लिए आवेदन करने के इच्छुक निविदाकारों/ठेकेदारों को www.ireps.gov.in पोर्टल में नामांकन कराना होगा और केवल ऑनलाइन निविदाएं ही स्वीकार की जाएंगी। जमा धरोहर राशि (ईएमडी) की लागत वेबसाइट में उपलब्ध ऑनलाइन भुगतान गेटवे के माध्यम से कई बैंकों के नेट–बैंकिंग, डेबिट कार्ड और क्रेडिट कार्ड के माध्यम से की जानी है।

कार्य का नामः मदुरै–बोडिनायक्कनुर सेक्शन में गेज परिवर्तनः मदुरै–उसिलम पट्टी खंड में किमी 15/600–700 पर एलसी नंबर 13 के स्थान पर एलसी नंबर 13 के आसपास जल निकासी सुविधाओं में सुधार करना, जिसमें सबवे पर रिसाव रोकने की व्यवस्था शामिल है।

लगभग नकद मूल्य रु. में : 8853455.20; बोली प्रतिभूति/ जमा धरोहर राशिः रु. 177100.00; पूरा करने की अवधि माह मेंः तीन; बन्द होने/खोलने की तिथिः 07.06.2023 को 15.00 बजे;

Follow us on : twitter.com/GMSRailway

प्रपत्र सं. यूआरसी–2

शीर्षक XXI के भाग 1 के अंतर्गत पंजीकरण के विषय में सूचना देने के लिये विज्ञापन
[कम्पनी अधिनियम, 2013 की धारा 374 (बी) तथा कम्पनीज (पंजीकरण के लिये प्राधिकृत) नियमावली, 2014 के नियम 4(1) के अनुपालन में]

1. एतद्द्वारा सूचित किया जाता है कि कम्पनी अधिनियम, 2013 की धारा 366 की उप-धारा (2) के अनुपालन में कम्पनी रजिस्ट्रार, दिल्ली एवं हरियाणा के पास इस आशय का एक आवेदन प्रस्तुत किया गया है कि मै. फैशन एस्सेसरीज, एक पार्टनरशिप फर्म को शेयर्स द्वारा एक कम्पनी लिमिटेड के रूप में कम्पनी अधिनियम, 2013 के शीर्षक XXI के भाग 1 के अंतर्गत पंजीकृत की जाये।
2. कम्पनी के प्रमुख उद्देश्य इस प्रकार हैंः
   - i) मै. फैशन एस्सेसरीज, पार्टनरशिप फर्म जिसका पैन नं. AAAFF6079J, प्रस्तावित कम्पनी में है, के गतिशील व्यवसाय का अधिग्रहण करना।
   - ii) सभी प्रकार के रेडीमेड गार्मेन्ट्स, अन्य पोशाकों तथा फर्नीशिंग एप्पैरल्स तथा भारत अथवा भारत के बाहर किसी अन्य व्यक्ति के सहयोग से अथवा स्वयं निर्यात के लिये अथवा स्थानीय बाजार में बिक्री के लिए किसी भी सामग्री से निर्मित हस्तशिल्प की सामग्रियों का निर्माण, फैब्रिकेट तथा प्रॉसेस करना।
   - iii) विश्व के सभी भागों में तथा से कच्चे, अर्ध–निर्मित अथवा निर्मित प्रत्येक प्रकार एवं विवरण की सामग्रियों, उत्पाद, वस्तुओं तथा सामग्रियों का बिक्री, भारत से निर्यात तथा आयात करना।
3. प्रस्तावित कम्पनी के ड्राफ्ट मेमोरैण्डम तथा आर्टिकल्स ऑफ एसोसिएशन की प्रति 408, सेक्टर 37, गुड़गाँव–122015 में कार्यालय में देखी जा सकती है।
4. एतद्द्वारा सूचित किया जाता है कि यदि किसी व्यक्ति को इस आवेदन के प्रति कोई आपत्ति हो, वे उसके पंजीकृत कार्यालय में कम्पनी को उसकी एक प्रति के साथ इस सूचना के प्रकाशन की तिथि से इक्कीस दिनों के भीतर लिखित में अपनी आपत्ति केन्द्रीय पंजीकरण केन्द्र (सीआरसी) भारतीय कॉर्पोरेट कार्य संस्थान (आईआईसीए), प्लॉट नं. 6,7,8, सेक्टर 5, आईएमटी मानेसर, जिला गुड़गाँव (हरियाणा), पिन कोड–122050 में रजिस्ट्रार के पास जमा करें।

आज, दिनांक 16 मई, 2023 को।

आवेदकों का नाम
हस्ता./– चन्द्रिका थटाई
हस्ता./– आश्रय थटाई

PUBLIC NOTICE

BE IT KNOWN TO PUBLIC AT LARGE THAT MY CLIENT MR. SUDARSHAN KUMAR ALONG WITH HIS WIFE NAMELY MRS. ALKA GUPTA BOTH RESIDENT OF PLOT NO. 415, F.F. FRIENDS SOCIETY, SECTOR-12, VASUNDHRA GHAZIABAD, U.P.- 201012, HAVE SEVERED ALL THEIR RELATIONS FROM THEIR SON NAMELY MR. PIYUSH GUPTA AND HIS WIFE MRS. NEHA ARYA @ NEHA VERMA, THAT MY CLIENT DIS-INHERITED/ DISOWNED THEM FROM THEIR FAMILY/ PERSONAL LIFE, MOVABLE AND IMMOVABLE PROPERTIES WITH IMMEDIATE EFFECT DUE TO HARASSMENT, TORTURE CRUELTIES AND ATROCITIES CAUSED ON MY CLIENTS BY THEM. ANYBODY DEALING WITH AFOREMENTIONED PERSONS AND THEIR FUTURE CHILDRENS, WILL DO SO AT HIS OWN COSTS AND RISKS, WITH NO RESPONSIBILITY AT ALL FROM THE SIDE OF MY CLIENT.

Sd/- **CHIRAG SINGAL**
E.No.:- D/1678/2016 **(ADVOCATE)**
OFF. ADD.:- E-15/127, SECOND FLOOR SECTOR-8, ROHINI, DELHI-110085

सार्वजनिक सूचना

सर्वसाधारण को विदित हो कि मेरे मुव्वकिल प्रीतम पुत्र चतरूराम, एवं कृष्णा पत्नी प्रीतम, निवासी 10578/29, गली नं. 1, मोतिया खान चौक, पहाड़गंज, नई दिल्ली–110055, ने अपने पुत्र प्रवीन एवं इसकी पत्नी शिखा को अपनी हर चल व अचल संपत्ति से बेदखल कर दिया है और अपने समस्त रिश्ते नाते समाप्त कर लिये हैं क्योंकि वे मेरे मुव्वकिल के आज्ञाकारी नहीं रहे है और उनका व्यवहार मेरे मुव्वकिल एवं उनके परिवार के प्रति ठीक नहीं है। मेरे मुव्वकिल को उनसे खतरा है। अतः भविष्य में वे अपने समस्त कार्यों व लेन–देन के लिए स्वयं जिम्मेवार होंगे। मेरे मुव्वकिल व उनके अन्य परिवारजनों का कोई लेना–देना नहीं होगा।

हस्ता./–
जी. एल. गोस्वामी
एडवोकेट
Enrl. No. DL/6734/2017

सार्वजनिक सूचना

मेरे मुवक्किल प्रेम पाल सिंह और उसकी पत्नी शान्ति निवासी बी–2, ब्लाक बी, हरी एन्कलेव, पार्ट 2, किराड़ी सुलेमान नगर, दिल्ली–110086 ने अपने पुत्र गुलाब सिंह और पुत्रवधू सुनेहरी को उनके गलत आचरण और दुर्व्यवहार के कारण अपनी समस्त चल–अचल संपत्ति से बेदखल कर संबंध विच्छेद कर लिए हैं उनके किसी भी कार्य हेतु मेरे मुवक्किल व उनका परिवार जिम्मेदार नहीं होगा और भविष्य में कोई उनसे किसी प्रकार का लेन–देन करेगा तो वह उसका स्वयं जिम्मेदार होगा।

Sd./-
(DEEPAK KUMAR)
ADVOCATE
D/3846/2017
Mob. No. 9716373903

सार्वजनिक सूचना

मेरे मुवक्किल रियाजुद्दीन पुत्र श्री सिराजुद्दीन, निवासी H-142, गली नं. 26, ओल्ड मुस्तफाबाद, उत्तर पूर्वी दिल्ली, दिल्ली–110094 ने अपने पुत्र नदीम व उसकी पत्नी नजराना को उनके दुर्व्यवहार और घर के प्रति गैरजिम्मेदाराना हरकतों के कारण अपनी समस्त चल–अचल सम्पत्ति से बेदखल कर दिया है और उनके बच्चे आफिया, अरहान व अमायरा को भी अपनी चल–अचल सम्पत्ति से बेदखल कर दिया है और इनसे संबंध विच्छेद कर लिए हैं। उनके व्यक्तिगत/व्यापारिक लेन–देन या अन्य किसी भी प्रकार के कार्य हेतु मेरा मुवक्किल या उनकी पत्नी नफीसा जिम्मेदार नहीं होंगे।

हस्ता./–
सुनील कुमार
एडवोकेट
Chamber No. 772
Lawyer's Chamber Block
Saket Court
New Delhi-110017

PUBLIC NOTICE

My client Smt. Rukmani Sharma W/o Late Shri Dinesh Sharma R/o H.No. B-24/4-B, Khasra No.16(17), Phase- 2, Shyam Vihar, Delhi-43 has severed all relations, debar and disown her son Deepak Sharma and his wife Krishna @ Sanju from her all moveable and immovable properties due to their misconduct, misbehavior and disobedient. Any person whoever deals with them shall do entirely at his own risk and responsibility and my client shall not be responsible for any of their acts and deeds.

Gulshan Kr. Sharma (Advocate)
Ch. No.906 Rohini Court Delhi-85

PUBLIC NOTICE

My Clients **Shri. Jaswant Singh, R/o A-45B, First Floor, Old Slum Quarter, Paschim Puri Delhi 110063**, have severed all relations and disowned their son **Aakash** from their all movable/ immovable properties due to his misbehavior. My client shall not be responsible for their any acts/ deeds.

Sd/- **Amit Kumar**
(Advocate)
Off.: B-3/39, GROUND FLOOR, SECTOR-16, ROHINI, DELHI

PUBLIC NOTICE

This is for information of General public that our client is negotiating with the present owner **M/s ADVANCE INDIA PROJECTS LIMITED** having its registered Office at AIPL Business Club, 5th Floor, Golf Course Extension Road, Medawas, Sector-62, Gurugram, Haryana-122002(who acquired the same from **M/s SPECTRA ISP NETWORKS PRIVATE LIMITED** Office at A-60, Naraina Industrial Area, Phase-1, New Delhi-110028), for purchase of the commercial space being the Entire Sixth and Seventh Floor of the commercial complex known as **'THE LEGACY'** constructed on plot no. 42, Okhla Industrial Estate, Phase-III, New Delhi-110020.Any person having any claim/s or interest in the said Property, are hereby requested to inform in writing with supporting documents on the address given hereinbelow through post and email, within 7 days from the date of this publication, failing which, it will be deemed that there is no claim against the said Property and our client may proceed with the transaction. No further claim of any person in any nature will be entertained thereafter.

S.C.NANDA & Co.
Advocates and Legal Consultants
305, Nilgiri Apartments
9 Barakhamba Road,
New Delhi-110001
Tel: 011-43573833/23351442
Email:administration@scnchambers.co.in

PUBLIC NOTICE

Known to all through this public notice that my client's **Sh. Rakesh Kumar Sharma and his wife Vinay Laxmi Nutan Sharma** had disowned and debarred there son **Gaurav Sharma** due his irresponsible and quarrelsome behaviour vide public notice dated **28/08/2018** Published in National Newspaper **JANSATTA AND THE INDIAN EXPRESS.**
Now the relation between my client's and there son has been cordial hence my client's withdraw his earlier publication dated **28/08/2018.**

ARUN RAGHAV (ADVOCATE)
DELHI HIGH COURT
CH. NO. G-220, Karkardooma Court, Delhi-110032.

PUBLIC NOTICE

Be it known to all that my client S. Jagmohan Singh Son of Late Kartar Singh & Smt. Davinder Kaur W/o S. Jagmohan Singh, both r/o H.No. G-15-A, Mansarover Garden, New Delhi-110015 have disowned & disassociated their Son S. VIRENDER PAL SINGH and his Wife Smt. MEENAKSHI and their Unborn child Date of Marriage 05.11.2022] from their all movable & Immovable properties as they are not under the control of my clients. My clients will not be responsible for their acts & deeds and anyone deals with them will do at his/her own risk and cost.

Sd/-
(ROSHAN LAL) ADVOCATE
Seat No.12, Near Treassury Gate
Tis Hazari, Delhi-54

PUBLIC NOTICE

Be it known to all concerned that my clientess Satto w/o Late Rajeev, R/o 3161-3164, Gali Mandir Wali, Barwala Chowk, Pahari Dhiraj, Delhi-6 disowned her son Parshant and his wife Pooja & their children from his/her all moveable immoveable properties as they has abusing and quarreling with my clientess and other family members and my clientess has broken all relations from them and my clientess have no concern with any liabilities or any transactions belongs to them in any manner.

Sd/-
G.L. Goswami
ADVOCATE
CHAMBER NO. 576, WESTERN WING
TIS HAZARI COURT, DELHI-110054

Aro granite industries ltd.

(100% Export Oriented Unit)
CIN : L74899DL1988PLC031510
Regd. Office : 1001, 10th Floor, DLF Tower A, Jasola, New Delhi - 110025
Ph. : 011-41686169, **Fax** : 011-26941984, **Email** : investorgrievance@arotile.com, **Website** : www.arotile.com

EXTRACT OF STANDALONE AUDITED FINANCIAL RESULT FOR THE QUARTER AND YEAR ENDED 31ST MARCH 2023

(Rs. in lacs)

Sl. No	Particulars	Quarter Ended 31.03.2023 (Audited)	Year Ended 31.03.2023 (Audited)	Quarter Ended 31.03.2022 (Audited)
1	Total Income from operations	4,701.44	16,444.83	4,886.60
2	Net Profit / (Loss) for the period (before Tax Exceptional and/or Extraordinary items)	16.57	(590.69)	68.44
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	16.57	(590.69)	68.44
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	48.87	(578.81)	(15.64)
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period after tax) and Other Comprehensive Income (after tax)]	45.43	(587.09)	(16.06)
6	Paid up Equity Share Capital	1,530.00	1,530.00	1,530.00
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year		17,531.43	
8	Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations)-			
	1. Basic:	0.30	(3.84)	(0.10)
	2. Diluted:	0.30	(3.84)	(0.10)

Note :
The above is an extract of the detailed format of Quarterly/Annual Financial results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly/Annual Financial results is available on the websites of the Stock Exchange(s), www.bseindia.com, and www.nseindia.com and the Company's website www.arotile.com.

For & on behalf of the Board
-Sd-
Sunil Kumar Arora
Managing Director
DIN; 00150668

Place : HOSUR, TAMILNADU
Date : 19.05.2023

हेल्पएज फिनलीज लिमिटेड

पंजी. कार्यालयः एस–191 सी, 3रा तल, मानक कॉम्प्लैक्स, स्कूल ब्लॉक, शकरपुर, दिल्ली–110092
CIN: L51909DL1982PLC014434, Website: www.helpagefinlease.com
Ph.No.: +91–11–22481711, **Fax No.:** +91–11–22481711

31 मार्च, 2023 को समाप्त तिमाही तथा वर्ष के अंकेक्षित स्टैंडएलॉन वित्तीय परिणामों का विवरण

(राशि रुपये में)

विवरण	स्टैंडएलॉन				
	समाप्त तिमाही			समाप्त वर्ष	
	31.03.2023 अंकेक्षित	31.12.2022 अंकेक्षित	31.03.2022 अंकेक्षित	31.03.2023 अंकेक्षित	31.03.2022 अंकेक्षित
परिचालनों से कुल आय (शुद्ध)	6,977,049	6,932,154	6,991,829	28,016,968	28,604,131
कर से बाद सामान्य क्रियाकलापों से शुद्ध लाभ/ (हानि)	1,644,818	1,733,198	1,145,385	6,086,397	6,447,465
कर से बाद अवधि के लिए शुद्ध लाभ (असाधारण मदों के बाद)	1,644,818	1,733,198	1,145,385	6,086,397	6,447,465
प्रदत्त इक्विटी शेयर पूंजी (सम मूल्य रु. 10/– प्रति)	99,475,000	99,475,000	99,475,000	99,475,000	99,475,000
आरक्षित (तुलन पत्र में दर्शाई गई (पुनर्मूल्यांकन आरक्षितों को छोड़कर)		-	-		-
आय प्रति शेयर (ईपीएस) (असाधारण मदों से पूर्व तथा बाद) (रु. 10/– प्रति का)					
- मूल	0.17	0.17	0.12	0.61	0.65
- तरल	0.17	0.17	0.12	0.61	0.65

टिप्पणीः
1. उपरोक्त सेबी (सूचीयन दायित्व तथा उद्घाटन अपेक्षा) विनियमन, 2015 के विनियमन 33 के अंतर्गत स्टॉक एक्सचैंजों में दाखिल की गई तिमाही वित्तीय परिणामों के विस्तृत प्रारूप का सार है। तिमाही वित्तीय परिणामों का संपूर्ण प्रारूप स्टॉक एक्सचेंज की वेबसाईट अर्थात् (www.bseindia.com) तथा साथ ही कंपनी की वेबसाईट www.helpagefinlease.com पर भी उपलब्ध है।
2. 31 मार्च, 2023 को समाप्त तिमाही तथा वर्ष के लिए कंपनी के उपरोक्त अंकेक्षित स्टैंडएलॉन वित्तीय परिणामों की ऑडिट कमिटी द्वारा समीक्षा की गई तथा 18.05.2023 को आयोजित उनकी बैठक में निदेशक मंडल द्वारा अनुमोदित किये गये।

हेल्पएज फिनलीज लिमिटेड
हस्ता./–
सिद्धार्थ गोयल
प्रबंध निदेशक
स्थानः नई दिल्ली
तिथिः 18.05.2023

---

pnb Housing Finance Limited

पंजीकृत कार्यालय : 9वीं मंजिल, अन्तरिक्ष भवन, 22, के.जी. मार्ग, नई दिल्ली–110001
दूरभाष : 011–23357171, 23357172, 23705414 वेबसाइट : www.pnbhousing.com

शाखा का पता : बिल्डिंग नं. एस–8, उपहार सिनेमा कॉम्प्लैक्स, ग्रीन पार्क एक्स्टें., नई दिल्ली–110016

प्रतिभूति हित (प्रवर्तन) नियमावली, 2002, यथा–सशोधित के नियम 3(1) के साथ पठित वित्तीय परिसम्पत्तियों के प्रतिभूतिकरण एवं पुर्ननिर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2022 के चैप्टर III की धारा 13 (2)के अंतर्गत सूचना

हम, पीएनबी हाउसिंग फाइनांस लि. (यहां के बाद ''पीएनबीएचएफएल'') ने बिल्डिंग नं. एस–8, उपहार सिनेमा कॉम्प्लैक्स, ग्रीन पार्क एक्स्टें., नई दिल्ली–110016 में स्थित हमारी ग्रीन पार्क शाखा द्वारा वित्तीय परिसम्पत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्त्तन अधिनियम, 2002 (यहां के बाद ''अधिनियम'' के रूप में वर्णित) के चैप्टर III की धारा 13(2) के अंतर्गत मांग सूचना जारी किया था। उक्त मांग सूचना नीचे वर्णित आप सभी ऋणधारकों/सह–ऋणधारकों/गारंटरों को हमारे प्राधिकृत अधिकारी के माध्यम से जारी की गई थी क्योंकि किस्तों/ब्याज का भुगतान नहीं करने के कारण भारतीय रिजर्व बैंक/राष्ट्रीय आवास बैंक के दिशानिर्देशों के अनुसार गैर–प्रचालन परिसम्पत्तियों के रूप में वर्गीकृत कर दिया गया है। उसका विषय–वस्तु मूलधन, ब्याज आदि की किस्तों के भुगतान में आपके द्वारा की गई चूक है। बकाया राशि नीचे वर्णित है। पुनः कारणों के आधार पर हमारा मानना है कि आप मांग सूचना की अनदेखी कर रहे हैं, अतः उक्त अधिनियम की धारा 13(2) के अनुसार इस मांग सूचना का प्रकाशन अपरिहार्य हो गया है। एतद्द्वारा आपको निर्देश दिया जाता है कि अद्यतन ब्याज एवं चार्जेज के साथ उक्त राशि का मांग सूचना के प्रकाशन की तिथि से 60 दिनों के भीतर पीएनबीएचएफएल को भुगतान करें, अन्यथा पीएनबीएचएफएल ऋणधारकों तथा गारन्टरों की प्रतिभूत परिसम्पत्तियों का कब्जा करने सहित किसी एक या अधिक प्रतिभूत परिसम्पत्तियों के विरुद्ध अधिनियम की धारा 13(4) के प्रावधानों के अंतर्गत किसी एक अथवा सभी जरूरी कार्रवाई शुरू करेगा।

आपका ध्यान वित्तीय परिसम्पत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्त्तन अधिनियम, 2002 की धारा 13 की उप–धारा (8) के प्रावधानों के प्रति आकृष्ट की जाती है जिसके अंतर्गत सार्वजनिक नीलामी द्वारा, जनता से कोटेशन, निविदा आमंत्रित कर अथवा निजी संधि द्वारा प्रतिभूत परिसम्पत्तियों की बिक्री के लिये सूचना के प्रकाशन की तिथि तक पीएनबीएचएफएल द्वारा वहन की गई सभी लागतों, चार्जेज तथा खर्चे के साथ बकाया देयता की सम्पूर्ण राशि का भुगतान कर सकते हैं। कृपया ध्यान रहे कि यदि सार्वजनिक नीलामी द्वारा, जनता से कोटेशन/निविदा आमंत्रित कर अथवा निजी संधि द्वारा प्रतिभूत परिसम्पत्तियों की बिक्री के लिये सूचना के प्रकाशन से पूर्व पीएनबीएचएफएल द्वारा वहन की गई लागतों, चार्जेज तथा खर्चे के साथ बकाया देयता की सम्पूर्ण राशि का भुगतान नहीं करते हैं तो उसके बाद आप प्रतिभूत परिसम्पत्ति(यों) को विमोचित करने के लिए अधिकृत नहीं होंगे।

पुनः उक्त अधिनियम की धारा 13(13) के अंतर्गत उपरोक्त प्रतिभूत परिसम्पत्तियों का बिक्री, पट्टा या किसी अन्य रूप से अंतरित करने से आप प्रतिबंधित हैं।

क्रम सं.	ऋण खाता सं.	ऋणधारक एवं सह–ऋणधारक का नाम/ पता	गारन्टर का नाम/पता	गिरवी सम्पति	मांग सूचना तिथि	मांग सूचना तिथि को बकाया राशि
1.	HOU/GRP/0315/213878 बी.ओ.: ग्रीन पार्क	श्री अमित धींगरा (ऋणधारक), श्री ज्ञान चंद (सह–ऋणधारक) एवं श्री सुमित कुमार (सह–ऋणधारक) पता : 401, शाहजी राजे मार्ग, ब्लॉग नं.–2, शुभ लक्ष्मी, विले पार्ले, महाराष्ट्र–400057, पता : आरजेड-1069, गली नं. एस/8, मैन सागरपुर, दिल्ली-110046, पता : बेनेब एंड पॉलक्स टूर्स एण्ड ट्रैवल्स, गैरेज-4, श्री यमुना क्रिस मालवीय रोड, विलेपार्ले, ईस्ट मुम्बई, महाराष्ट्र–400057, पता : सी/यूएच-404, टावर सी, अर्बन होम्स, शाहपुर बमहेटा, एनएच–24, गाजियाबाद, उत्तर प्रदेश-201001	एन.ए	सी/यूएच-404, टावर सी, अर्बन होम्स, शाहपुर बमहेटा, एनएच-24, गाजियाबाद, उत्तर प्रदेश-201001	27-04-2023	27.4.2023 को रु. 16,32,697.26 (रुपये सोलह लाख बत्तीस हजार छः सौ सत्तानवे एवं पैसे छब्बीस मात्र)

स्थान : ग्रीन पार्क, तिथि : 19.5.2023
प्राधिकृत अधिकारी, पीएनबी हाउसिंग फाइनांस लि.

फुलर्टन इंडिया होम फाइनेंस कंपनी लिमिटेड

Fullerton Grihashakti
कॉर्पोरेट कार्या : एफएलआर. 5 और 6, बी–विंग, सुप्रीम आईटी पार्क, सुप्रीम सिटी, पवई, मुंबई – 400 076
पंजीकृत कार्याः मेघ टावर्स, एफएलआर. 3, पुराना नंबर 307, नया नंबर 165, पूनमल्ली हाई रोड, मदुरवॉयल, चेन्नई – 600 095

अचल संपत्तियों की बिक्री के लिए बिक्री सूचना

प्रतिभूति ब्याज (प्रवर्तन) नियम, 2002 के नियम 9(1) के प्रावधानों के साथ पठित वित्तीय सम्पत्तियों के प्रतिभूतिकरण एवं पुनः निर्माण तथा प्रतिभूति ब्याज के प्रवर्तन अधिनियम, 2002 के अधीन अचल सम्पत्तियों की बिक्री के लिए 15 दिनों की ई–नीलामी बिक्री सूचना।

एतद्द्वारा आम जनता और विशेष रूप से ऋणी और गारंटर को नोटिस दिया जाता है कि नीचे सूचीबद्ध अचल संपत्तियां ("सिक्योर्ड एसेट्स") सुरक्षित लेनदार को गिरवी/प्रभारित की गई हैं, जिसका कब्जा फुलर्टन इंडिया होम फाइनेंस कंपनी लिमिटेड ("सिक्योर्ड क्रेडिटर") के अधिकृत अधिकारी द्वारा लिया गया है, फुलर्टन इंडिया होम फाइनेंस कंपनी लिमिटेड/सुरक्षित लेनदार द्वारा नीचे उल्लिखित ऋणी और गारंटर से यहां नीचे वर्णित राशि और आगामी ब्याज और अन्य खर्चें की वसूली तक राशि के लिए जैसी है "जहां है, जैसी है", "जैसी है जो कुछ भी है" और "वहां जो कुछ मौजूद है" पर नीचे उल्लिखित तिथि और समय पर बेचा जाएगा। आरक्षित मूल्य, बयाना राशि जमा (ईएमडी) और ईएमडी जमा करने की अंतिम तिथि भी नीचे दी गई हैः

1) ई–नीलामी की तिथि और समयः 05.06.2023 पूर्वाह्न 11.00 बजे से दोपहर 01.00 बजे तक (प्रत्येक 5 मिनट के असीमित विस्तार के साथ)
2) भाग लेने के अनुरोध पत्र/केवाईसी दस्तावेज/ईएमडी का प्रमाण, आदि जमा करने की अंतिम तिथि और समयः 03.06.2023

क्र. सं.	ऋणी/गारंटर एलएएन का नाम	डिमांड नोटिस की तिथि और राशि	संपत्ति का विवरण
1.	लैन सं 609107210626916 (1) ऋषिकेश कुमार सिंह, पुत्र त्रिवेणी सिंह, (2) ललिता देवी, पत्नी त्रिवेणी सिंह पता 1 : निवासी फ्लैट नं. 2, मकान नं. 199–ए, पोचनपुर एक्सटेंशन, सेक्टर 23 द्वारका धूसीरस श्याम वाटिका के पास, दिल्ली– 110077	दिनांकः 15.02.2022 2875854.22/– रु. (अठाईस लाख पचहत्तर हजार आठ सौ चोवन रुपये तथा बाईस पैसे) जो 05.02.2022 को है	गांव नवादा कॉलोनी जिसे ब्लॉक–बी में रामा पार्क के रूप में जाना जाता है, उत्तम नगर, दिल्ली में स्थित खसरा नंबर 522 में से भूमि रकबा 135 वर्ग गज की माप वाली धारक संपत्ति बी–92 भूमि क्षेत्र वाली 85 वर्ग गज की निर्मित संपत्ति के छत के अधिकार क्षेत्र के साथ तीसरी मंजिल वाली सभी संपत्ति के सभी अनिवार्य अंग।

आरक्षित मूल्य : रु. 24,94,000/– (चौबीस लाख चौरानवें हजार रुपये)	**धरोहर राशिः रु. 2,49,400/–** (दो लाख उनचास हजार चार सौ रुपए)	बोली वृद्धिशील मूल्यः रु. 24,940/– (चौबीस हजार नौ सौ चालीस रुपये मात्र)

बिक्री की विस्तृत नियम और शर्तें नीचे दी गई हैं और विवरण हमारे/सुरक्षित लेनदार की वेबसाइट पर निम्नलिखित लिंक/वेबसाइट पते (https://disposalhub.com और https://www.grihashakti.com/pdf/E-Auction.pdf) पर भी उपलब्ध कराए गए हैं। इच्छुक बोलीदाता श्री मनोज बराड़ से उनके मोबाईल नंबर 8588839856, ई–मेलः manoj.brar@grihashakti.com और श्री महेश बंगेरा से उनके मोबाईल नंबर 8655605063, ई–मेलः mahesh.bangera@grihashakti.com भी संपर्क कर सकते हैं।

हस्ता/–
अधिकृत अधिकारी,
फुलर्टन इंडिया होम फाइनेंस कंपनी लिमिटेड
स्थानः दिल्ली
तिथिः 20.05.2023

सार्वजनिक सूचना

मैसर्स विपुल लिमिटेड ("कंपनी) का पंजीकृत कार्यालय यूनिट नंबर 201, सी–50, मालवीय नगर, नई दिल्ली–110017 में और कॉर्पोरेट ऑफिस विपुल टेकस्क्वायर, गोल्फ कोर्स रोड, सेक्टर–43 गुरुग्राम–122009, हरियाणा में है, ने विपुल वर्ल्ड लुधियाना, लुधियाना, पंजाब परियोजना में धरोहर राशि सह बुकिंग राशि के बदले आवासीय/वाणिज्यिक फ्लैटों का अनंतिम आवंटन किया था और कंपनी के आवेदन प्रपत्रों पर हस्ताक्षर करते वक्त आवंटन में नियमों और शर्तों निहित थी। कंपनी द्वारा अनुरक्षित अभिलेखों के अनुसार, निम्नलिखित आवंटियों ने अपने संबंधित बकाया/किश्तों/ब्याज आदि का भुगतान प्रावधान आवंटन की शर्तों के अनुसार नहीं किया है, कई अनुस्मारक/लिखित संचार के बावजूद और इसके एक समूह के रूप में, अनंतिम संदर्भित इकाई(यों) का आवंटन रद्द किया जाता है।

क्र. स.	मालिक का नाम	पता	ब्लॉक न.	प्लॉट न.	क्षेत्र (वर्ग यार्ड)
1.	गुरिंदर पाल सिंह हरबिन्द्र सिंह लाम्बा	डी–4, लाजपत नगर –3, नई दिल्ली	ए	88	502.33

हिते एवं कृते विपुल लिमिटेड
हस्ता/– सुनील कुमार
कंपनी सचिव
तिथिः 18 मई, 2023
स्थानः गुरूग्राम

एसपीएस इंटरनेशनल लिमिटेड

पंजीकृत कार्यालय : प्लॉट नंबर 15/1, ग्राउंड फ्लोर, मेन मथुरा रोड, फरीदाबाद, हरियाणा, 121003
CIN: L74140HR1993PLC031900
ई-मेल आईडी : info@spsintl.co.in | संपर्क नंबर: 0129-7117719

मार्च 31, 2023 को समाप्त तिमाही और वर्ष के लिए स्टैंडअलोन अंकेक्षित परिणामों का विवरण

(रुपये लाख में)

विवरण	समाप्त तिमाही			समाप्त वर्ष	
	31/03/2023 (अंकेक्षित)	31/12/2022 (अनअंकेक्षित)	31/03/2022 (अंकेक्षित)	31/03/2023 (अंकेक्षित)	31/03/2022 (अंकेक्षित)
I. परिचालन से राजस्व			-	-	77.49
ब्याज आय	1.58	11.00	-	12.76	-
परिचालनों से कुल राजस्व	**1.58**	**11.00**	-	**12.76**	**77.49**
अन्य आय	0	**0**	-	-	52.23
कुल आय	**1.58**	**11.00**	-	**12.76**	**129.72**
II. खर्च				-	
(i) उपभोग की गई सामग्री की लागत		-		-	31.99
(ii) व्यापार में स्टॉक की खरीद		-		-	-
(iii) तैयार माल की सूची में परिवर्तन, प्रगति में काम और व्यापार में स्टॉक		-	-	-	155.12
(iv) कर्मचारी लाभ व्यय	0.43	**0.43**	0.30	1.48	4.78
(v)वित्त लागत			-	-	2.87
(v) मूल्यह्रास और परिशोधन व्यय	0.12	**0.10**	-	0.24	12.15
(vi) अन्य खर्चे	9.59	**3.54**	5.75	23.72	149.95
कुल खर्च	**10.14**	**4.07**	**6.05**	**25.44**	**356.86**
				-	
III. असाधारण मदों और कर से पूर्व लाभ/(हानि) (I-II)	**(8.57)**	**6.93**	**(6.05)**	**(12.68)**	**(227.14)**
IV. असाधारण मदें	**0.00**	**0.00**	0.00	0.00	0.00
V. कर पूर्व लाभ/(हानि) (III-IV)	**(8.57)**	**6.93**	**(6.05)**	**(12.68)**	**(227.14)**
VI. कर व्यय:				-	
(i) वर्तमान कर				-	
(ii) आस्थगित कर (शुद्ध)				-	
(iii) कराधान का प्रावधान				-	0
VII. अवधि के लिए शुद्ध लाभ/(हानि) (V-VI)	**(8.57)**	**6.93**	**(6.05)**	**(12.68)**	**(227.14)**
VIII. अन्य व्यापक आय ए. आइटम जिन्हें लाभ या हानि के लिए पुनर्वर्गीकृत नहीं किया जाएगा				-	
(i) परिभाषित लाभ योजना की प्रतिपूर्ति लाभ / (हानि)				-	-
(ii) वर्ष के लिए एफवीओसीआई में नामित लिखत इक्विटी पर शुद्ध लाभ				-	-
(iii) उन वस्तुओं से संबंधित आयकर जिन्हें लाभ या हानि के लिए पुनर्वर्गीकृत नहीं किया जाएगा				-	-
बी. आइटम जिन्हें लाभ या हानि के लिए पुनर्वर्गीकृत किया जाएगा।				-	-
कुल अन्य व्यापक आय (ए+बी)				-	-
IX. कुल व्यापक आय (VII+VIII)	**(8.57)**	**6.93**	**(6.05)**	**(12.68)**	**(227.14)**
X. प्रदत्त इक्विटी शेयर पूंजी इक्विटी शेयर (अंकित मूल्य रु. 10/-)	**423.79**	**423.79**	**322.59**	**423.79**	**322.59**
XI. 31 मार्च को रिजर्व				-	**(11.06)**
XII. अंकित मूल्य पर प्रति शेयर आय (ईपीएस) रु. 10/-					
1. बेसिक:	**(0.20)**	**0.16**	**(0.19)**	**(0.30)**	**(7.04)**
2. डायल्यूटिड:	**(0.20)**	**0.16**	**(0.19)**	**(0.30)**	**(7.04)**

टिप्पणियाँ:
1- कंपनी के पास केवल एक व्यावसायिक गतिविधि है, इसलिए इंड एएस-108 के तहत खंड रिपोर्टिंग की आवश्यकता नहीं है।
2- उपरोक्त परिणाम की लेखापरीक्षा समिति द्वारा समीक्षा की गई और कंपनी के निदेशक मंडल द्वारा **19 मई, 2023** को आयोजित अपनी बैठक में अनुमोदित किया गया। कंपनी के सांविधिक लेखा परीक्षक ने उसी के लिए सीमित समीक्षा रिपोर्ट प्रदान की है।
3- वर्तमान अवधियों की अवधि की पुष्टि करने के लिए जहां कहीं आवश्यक हो, आंकड़े या पिछली अवधियों को पुन: समूहित/पुन: वर्गीकृत किया गया था।
4- भारतीय लेखा मानक 1 अप्रैल 2017 से कंपनी पर लागू हैं ।

कृते एसपीएस इंटरनेशनल लिमिटेड
हस्ता./-
राहुल जैन
निदेशक
DIN: 00442109
दिनांक : 19 मई, 2023
स्थान : फरीदाबाद

चोलामंडलम इंवेस्टमेंट एण्ड फाइनेंस कंपनी लिमिटेड

Chola Enter a better life
कार्पोरेट कार्यालयः प्रथम तल, 'डेयर हाउस', नं. 2, एन.एस.सी. बोस रोड, चेन्नई–600 001
शाखा कार्यालयः प्रथम एवं द्वितीय तल, भूखंड सं. 6, मुख्य पूसा मार्ग, करोल बाग, नई दिल्ली – 110 005

कब्जा सूचना
नियम 8(1) के अंतर्गत

जबकि, अधोहस्ताक्षरी ने मैसर्स चोलामंडलम इंवेस्टमेंट एण्ड फाइनेंस कंपनी लिमिटेड के प्राधिकृत अधिकारी के रूप में वित्तीय आस्तियों का प्रतिभूतिकरण एवं पुनर्गठन तथा प्रतिभूति हित प्रवर्तन अधिनियम 2002, इसमें आगे अधिनियम कहा गया है, के अंतर्गत और प्रतिभूति हित (प्रवर्तन) नियमावली 2002 के नियम 3 के साथ पठित उक्त अधिनियम की धारा 13(12) के अंतर्गत प्रदत्त शक्तियों का प्रयोग करते हुए मांग सूचनाएं कॉलम (सी) में विनिर्दिष्ट तिथियों को जारी की थीं, जिनमें कर्जदारों, जिनके नाम कॉलम (बी) में निदर्शित किए गए हैं, से कॉलम (डी) में उल्लेखित बकाया राशि उस पर ब्याज के साथ उक्त सूचना की प्राप्ति की तिथि से 60 दिवसों के अंदर चुकाने की मांग की गई थी।

कर्जदार उक्त बकाया राशि चुकाने में असफल रहे हैं, अतएव एतद्द्वारा कर्जदारों को विशेष रूप से तथा जनसाधारण को सामान्य रूप में सूचित किया जाता है कि अधोहस्ताक्षरी ने, कंपनी के पास बंधककृत, इसमें कॉलम (ई) में वर्णित संपत्तियों का कब्जा, उक्त नियमावली के अंतर्गत विरचित नियम 3 के साथ पठित उक्त अधिनियम की धारा 13(4) के अंतर्गत उनको प्रदत्त शक्तियों का प्रयोग करते हुए कॉलम (एफ) में वर्णित संबंधित तिथियों को ले लिया है।

कर्जदारों को विशेष रूप से तथा जनसाधारण को एतद्द्वारा सामान्य रूप में सावधान किया जाता है कि कॉलम (ई) में वर्णित संपत्तियों के संबंध में संव्यवहार नहीं करें तथा इस प्रकार का कोई भी संव्यवहार मैसर्स चोलामंडलम इंवेस्टमेंट एण्ड फाइनेंस कंपनी लिमिटेड की यहां नीचे कॉलम (डी) में वर्णित राशि तथा ब्याज एवं अन्य शुल्कों के प्रभाराधीन होगा।

प्रतिभूतिकरण अधिनियम की धारा 13 (8) के अंतर्गत, कर्जदार विक्रय की अधिसूचना से पूर्व समस्त लागतों, शुल्कों एवं व्ययों सहित संपूर्ण बकाया देयराशि का भुगतान करके प्रतिभूत परिसंपत्ति को छुड़वा सकते हैं।

क्र. सं.	आवेदक का नाम एवं पता तथा ऋण खाता संख्या	मांग सूचना की तिथि	बकाया राशि	कब्जे में ली गई संपत्ति का विवरण	कब्जा की तिथि
(ए)	(बी)	(सी)	(डी)	(ई)	(एफ)
1	(ऋण खाता संख्या X0HEELD00001750730, X0HEDHE00001355401, X0HEDES00002162189) 1. पृथ्वीदत्त शर्मा (आवेदक) डब्ल्यूजेड–10 (फ्रंट साइड पोर्शन) 10 एसएफ, डब्ल्यूजेड–ब्लॉक, दयाल सर कालोनी, उत्तम नगर, नई दिल्ली–110059 2. पृथ्वीदत्त शर्मा (आवेदक) जेड–68, दुकान नंबर 3, दयाल सर रोड, उत्तम नगर, नई दिल्ली–110059 3. पृथ्वीदत्त शर्मा (आवेदक) डब्ल्यूजेड–40 ए, दयाल सर रोड, उत्तम नगर, नई दिल्ली–110059 4. पृथ्वीदत्त शर्मा (आवेदक) डब्ल्यूजेड–38 दयाल सर रोड, उत्तम नगर, नई दिल्ली–110059 5. रेणु शर्मा (सह–आवेदक) डब्ल्यूजेड–10 (फ्रंट साइड पोर्शन) 10 एसएफ, डब्ल्यूजेड–ब्लॉक, दयाल सर कालोनी, उत्तम नगर, नई दिल्ली–110059 6. रेणु शर्मा (सह–आवेदक) जेड–68, दुकान नंबर 3, दयाल सर रोड, उत्तम नगर, नई दिल्ली–110059 7. रेणु शर्मा (सह–आवेदक) डब्ल्यूजेड–40 ए, दयाल सर रोड, उत्तम नगर, नई दिल्ली–110059 8. रेणु शर्मा (सह–आवेदक) डब्ल्यूजेड–38 दयाल सर रोड, उत्तम नगर, नई दिल्ली–110059 9. मैसर्स पीडी इलेक्ट्रीकल्स (सह–आवेदक) डब्ल्यूजेड–10 (फ्रंट साइड पोर्शन) 10 एसएफ, डब्ल्यूजेड–ब्लॉक, दयाल सर कालोनी, उत्तम नगर, नई दिल्ली–110059 10. मैसर्स पीडी इलेक्ट्रीकल्स (सह–आवेदक) जेड–68, दुकान नंबर 3, दयाल सर रोड, उत्तम नगर, नई दिल्ली–110059 11. मैसर्स पीडी इलेक्ट्रीकल्स (सह–आवेदक) डब्ल्यूजेड–40 ए, दयाल सर रोड, उत्तम नगर, नई दिल्ली–110059 12. मैसर्स पीडी इलेक्ट्रीकल्स (सह–आवेदक) डब्ल्यूजेड–38 दयाल सर रोड, उत्तम नगर, नई दिल्ली–110059	09-02-2023	रु. 31,40,273/– दिनांक 17–01–2023 तक	**सम्पत्ति 1 :** सम्पत्ति सं. डब्ल्यूजेड–68 के भाग पर भू तल पर दुकान, छत के अधिकार नहीं, क्षेत्रफल परिमाप 15 वर्ग गज (8.1/2 गुणा 15.2), खसरा नंबर 89/14/2 का हिस्सा, स्थित ग्राम हस्तसाल कालोनी दयाल सर के नाम से ज्ञात, उत्तम नगर, नई दिल्ली। जिसकी चौहद्दी निम्नानुसार है : पूरब – रोड 30 फीट, पश्चिम – इस प्लॉट का पोर्शन, उत्तर – अन्य दुकान, दक्षिण – अन्य दुकान। **सम्पत्ति 2 –** ग्राम हस्तसाल कालोनी दयाल सर के नाम से ज्ञात, उत्तम नगर, नई दिल्ली में स्थित खसरा नंबर 90/4/1, 90/4/2, 90/5/1 एवं 90/5/2 के अंश पर 250 वर्ग गज परिमाप की सम्पत्ति सं. डब्ल्यूजेड–10 के उत्तरी भाग पर द्वितीय तल, छत के अधिकार सहित, फ्रंट साइड पोर्शन, क्षेत्रफल परिमाप 108 वर्ग गज।	19–मई–2023 सांकेतिक

दिनांक : 20–05–2023, स्थान : दिल्ली
प्राधिकृत अधिकारी : चोलामंडलम इंवेस्टमेंट एण्ड फाइनेंस कंपनी लिमिटेड

फॉर्म–ए
सार्वजनिक सूचना

(भारतीय दिवाला और शोधन अक्षमता बोर्ड (कारपोरेट व्यक्तियों के लिए दिवाला प्रस्ताव प्रक्रिया) विनियमों, 2016 के विनियम 6 के अधीन)

शार्प मिंट लिमिटेड के लेनदारों के ध्यानार्थ

	संबंधित विवरण	
1.	कॉर्पोरेट ऋणी का नाम	शार्प मिंट लिमिटेड
2.	कॉर्पोरेट ऋणी के समावेश की तिथि	31.10.1989
3.	प्राधिकारी जिसके अंतर्गत कॉर्पोरेट व्यक्ति समावेश/पंजीकृत है	कंपनीज एक्ट, 1956 के अंतर्गत रजिस्ट्रार ऑफ कंपनीज, दिल्ली
4.	कॉर्पोरेट ऋणी का कॉर्पोरेट पहचान नंबर/सीमित दायित्व पहचान	U24200DL1989PLC038212
5.	कॉर्पोरेट ऋणी के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई है) का पता	पंजी. कार्यालयः पहली मंजिल, सागर सेंटर, प्लॉट नंबर 9, गुजरांवाला टाउन, नई दिल्ली - 110009 यूनिट का पता 1: प्लॉट नंबर सी–3, एसएसआइ को–ऑप इंडस्ट्रियल एरिया, करनाल रोड, नई दिल्ली यूनिट का पता 2: प्लॉट नंबर एफ 73 से एफ 75 ए, 76, बीसीडी औद्योगिक क्षेत्र, भिवाड़ी, अलवर, राजस्थान यूनिट पता 3: प्लॉट नंबर सी–2, इंडस्ट्रियल एरिया, केमिकल कॉम्प्लेक्स, बाराबंकी, उत्तर प्रदेश
6.	कॉर्पोरेट ऋणी के परिशोधन की शुरुआती तिथि	19.05.2023 (आदेश दिनांक 15.05.2023 आईआरपी को 19.05.2023 को प्राप्त हुआ)
7.	दिवाला प्रस्ताव प्रक्रिया के समापन की अनुमानित तिथि	10.11.2023
8.	अंतरिम प्रस्ताव पेशेवर के रूप में कार्यरत दिवाला पेशेवर का नाम व पंजीकरण नंबर	राजेन्द्र कुमार जैन, IBBI/IPA-001/IP-P00543/2017-2018/10968
9.	अंतरिम प्रस्ताव पेशेवर का पता व ई-मेल जैसा कि बोर्ड के साथ पंजीकृत है।	मकान नं. 3698/1, प्रथम तल, सेक्टर 46–सी, चंडीगढ़–160047 ईमेल आईडीः rkjain.ip@gmail.com
10.	अंतरिम प्रस्ताव पेशेवर से पत्राचार के लिए प्रयोग की जाने वाली इमेल तथा पता	एससीओ–818, प्रथम तल, यश बैंक के ऊपर, एनएसी मनीमाजरा, सेक्टर– 13, चंडीगढ़– 160101 ई–मेलः SHARPMINTCIRP@GMAIL.COM मोबाईल नं. 9875921490
11.	दावों को प्रस्तुत करने की अंतिम तिथि	02.06.2023
12.	अंतरिम प्रस्ताव पेशेवर द्वारा निर्धारित धारा 21 की उप-धारा (6ए) के खण्ड (बी) के अधीन ऋणी की श्रेणी, यदि कोई है	श्रेणी का नाम- एनए
13.	श्रेणी में ऋणी के प्राधिकृत प्रतिनिधि के रूप में चिह्नित दिवाला पेशेवर के नाम (प्रत्येक श्रेणी के लिए तीन नाम)	1. एनए 2. एनए 3. एनए
14.	(क) संबंधित फार्म और (ख) प्राधिकृत प्रतिनिधि का विवरण पर उपलब्ध है:	(क) web link: http://ibbi.gov.in/downloadform.html (ख) लागू नहीं

एतद्द्वारा सूचना दी जाती है कि माननीय नेशनल कंपनी लॉ ट्रिब्यूनल, नई दिल्ली ने 15.05.2023, हालाँकि आदेश 19/05/2023 को प्राप्त हुआ, को **शार्प मिंट लिमिटेड** की कारपोरेट दिवाला प्रस्ताव प्रक्रिया को शुरू करने का आदेश दिया है।

शार्प मिंट लिमिटेड के लेनदार को केवल प्रविष्टि नंबर 10 के अंतर्गत वर्णित पते पर अंतरिम प्रस्ताव पेशेवर को 02 जून, 2023 को या उस से पूर्व अपने दावों को प्रमाण सहित प्रस्तुत करने के लिए एतद्द्वारा आमंत्रित किया जाता है। **वित्तीय लेनदारों** को केवल **इलैक्ट्रॉनिक तरीके द्वारा** अपने दावों का प्रमाण प्रस्तुत करना होगा। अन्य सभी लेनदारों को अपने दावे व्यक्ति, डाक द्वारा या इलैक्ट्रॉनिक तरीके द्वारा प्रस्तुत कर सकते हैं।

दावे के प्रमाण का प्रस्तुतीकरण भारतीय दिवाला और शोधन अक्षमता बोर्ड (कार्पोरेट व्यक्तियों के लिए दिवालिया प्रस्ताव प्रक्रिया) विनियमावली, 2016 के अध्याय IV के अनुसार करना चाहिए। दावे के प्रमाण को उनके दावे के समर्थन में दस्तावेजी प्रमाण के साथ निम्नलिखित निर्दिष्ट फॉर्म के माध्यम से प्रस्तुत किया जा सकता है:

टिप्पणी–1
फॉर्म बीः परिचालन लेनदार द्वारा दावे के लिए (कामगार व कर्मचारियों को छोड़कर)
फॉर्म सीः वित्तीय लेनदारों द्वारा दावे के लिए
फॉर्म सीएः श्रेणी में वित्तीय लेनदारों के दावे के लिए
फॉर्म डीः कामगार व कर्मचारियों द्वारा दावे के लिए
फॉर्म इः कामगार व कर्मचारियों के प्राधिकृत प्रतिनिधि द्वारा दावे के लिए
फॉर्म एफः प्रचालनों तथा वित्तीय लेनदारों से अन्य लेनदारों द्वारा दावे के लिए
गलत या भ्रामक प्रमाणों को प्रस्तुत करना जुर्माने का हकदार होगा।

दावा प्रपत्र में संपर्क विवरण का उल्लेख करें ताकि दावे के बारे में किसी भी पूछताछ को तुरंत हल किया जा सके।

राजेन्द्र कुमार जैन,
शार्प मिंट लिमिटेड के विषय में अंतरिम प्रस्ताव पेशेवर
(Reg. No IBBI/IPA-001/IP-P00543/2017-2018/10968)
दिनांकः 19.05.2023
स्थानः चंडीगढ़

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.